

मौका निरीक्षण रिपोर्ट

माननीय राष्ट्रीय हरित प्राधिकरण के ओ.ए. संख्या 106/2025 (CZ) माला राम गुर्जर एण्ड ऐएनआर बनाम स्टेट आफ राजस्थान एण्ड अदर्स के आदेश दिनांक 12.08.2025 की अनुपालना में गठित कमेटी के द्वारा शिकायत स्थल (खसरा नम्बर 476, 477, 479 एवं 698), ग्राम – किशोरपुरा, तहसील – पाटन, जिला-सीकर का संयुक्त निरीक्षण दिनांक 12.09.2025 को किया गया। माननीय राष्ट्रीय हरित प्राधिकरण के ओ.ए. संख्या 106/2025 (CZ) माला राम गुर्जर एण्ड ऐएनआर बनाम स्टेट आफ राजस्थान एण्ड अदर्स के आदेश दिनांक 12.08.2025 के द्वारा जिला कलक्टर, सीकर के प्रतिनिधि, उपवन संरक्षक, सीकर के प्रतिनिधि एवं सदस्य सचिव राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, राजस्थान के प्रतिनिधि की संयुक्त कमेटी गठित कर मौके की वर्तमान स्थिति (Factual report) को प्रस्तुत करने के निर्देश दिये गये। जिसके अन्तर्गत कमेटी गठन एवं संयुक्त निरीक्षण करने हेतु संबंधित विभागों को दिनांक 29.08.2025 एवं दिनांक 09.09.2025 (संलग्नक -01) को पत्र लिखे गये। निरीक्षण के दौरान श्री भागीरथ शाख, अतिरिक्त जिला कलक्टर, नीमकाथाना, श्रीमती सविता, क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सीकर, श्रीमती अनिता कुमारी, सहायक वन संरक्षक, वन विभाग, नीमकाथाना, सीकर, श्री सुभाष कुल्हरी, तहसीलदार पाटन, जिला सीकर, श्री विजय सिंह, सर्वेयर एवं श्री हरपाल सिंह, खनि कार्यदेशक प्रथम, खान एव भू-विज्ञान विभाग, नीमकाथाना, मौजूद रहे। खान सुरक्षा, महानिदेशालय, अजमेर, (Region-2) को गठित कमेटी के साथ संयुक्त निरीक्षण हेतु दिनांक 29.08.2025 एवं 09.09.2025 को पत्र लिखा गया, परन्तु संयुक्त निरीक्षण के दौरान उनके प्रतिनिधि उपस्थित नहीं रहे। शिकायतकर्ताओं एवं ग्रामीण निरीक्षण के दौरान उपस्थित रहे।

वाद पत्र में वर्णित खाता संख्या 476, 477 एवं 698 राजस्व ग्राम किशोरपुरा तहसील पाटन जिला सीकर में दर्ज रिकोर्ड नहीं है हालांकि उक्त नम्बर से खसरा संख्या 476 रकबा 0.32 गै.मु.सड़क, खसरा संख्या 477 रकबा 0.25 गै.मु.पहाड़ एवं खसरा संख्या 698 रकबा 0.13 गै.मु.सड़क खाता संख्या 86, वन विभाग (जमाबन्दी संलग्नक -02) के खाते में दर्ज है।

यह कि नामान्तरण संख्या 129 दिनांक 06.01.1983 के मुताबित राजस्व ग्राम किशारेपुरा तहसील पाटन एवं जिला सीकर के साविक खसरा नम्बर 250 रकबा 9 बिस्वा, 251 रकबा









253 बीघा 17 बिस्वा, 253 रकबा 30 बीघा 12 बिस्वा व 358 रकबा 3 बिस्वा कुल रकबा 284 बीघा 16 बिस्वा भूमि वन विभाग को सन् 1983 में आवंटन की गई थी जो भू-भाग वर्तमान में ग्राम किशोरपुरा एवं नवसृजित ग्राम बागावाला की राजस्व सीमा में स्थित है।

दिनांक 01.11.2002 द्वारा प्रशासनिक स्वीकृति व जिपसी / एसजीआर / 02 / 1358-63 द्वारा पूर्व से प्रचलित रास्ता भोपा की ढाणी से तन किशोरपुरा खोरी तक ग्रेवल रोड़ निर्माण हेतु 2.30 लाख की वित्तीय स्वीकृति प्राप्त हुई थी। कार्यकारी एजेन्सी ग्राम पंचायत झूंगा की नांगल द्वारा ग्रेवल सड़क का निर्माण करवाया गया था। वित्तीय स्वीकृति आदेश व ग्राम पंचायत झूंगा की नांगल ग्रेवल रोड़ निर्माण का पूर्णता प्रमाण पत्र संलग्नक-03 है।

द्वितीय राजस्व भू प्रबन्ध बन्दोबस्त संवत् 2065 से 2085 के दौरान ग्राम बागावाला, ग्राम किशोरपुरा, ग्राम खोरी एवं अन्य ढाणियों एवं खेतों को जोड़ने वाले उक्त प्रचलित/सड़क रास्ते को राजस्व रिकॉर्ड में गैर मुमकीन सड़क दर्ज किया गया, जो गैर मुमकीन सड़क वन विभाग/सिवायचक/खातेदारी भूमियों में दर्ज है जो संलग्न नक्शा ट्रेस संलग्नक-04 पर है, जिसमें से आमजन, ट्रक, ट्रैक्टर इत्यादि का आवागमन रहा है।

यह कि दिनांक 24.06.2025 को राजस्व ग्राम किशोरपुरा/बागावाला के ग्रामीणों द्वारा आम रास्ता बन्द होने बाबत परिवाद तहसीलदार पाटन जिला सीकर को प्राप्त हुआ। पटवारी हल्का झूंगा की नांगल तहसील पाटन जिला सीकर की मौका रिपोर्ट अनुसार आम रास्ते को वन विभाग द्वारा खाई खोदकर पूर्णतः बन्द करवाना पाया गया। उक्त रास्ते को जनसुविधा हेतु दिनांक 27.06.2025 को मय पुलिस जाब्ता खुलवाया गया था, बाद में वन विभाग द्वारा जिसे पुनः आंशिक तौर पर बन्द कर दिया गया जो वर्तमान में उसी मौका स्थिति में कायम है।

संयुक्त निरीक्षण के दौरान प्रकरण में वर्णित उक्त 9 क्रेशर एवं 1 खनन पट्टा दर्ज है जिनका विस्तृत निरीक्षण प्रतिवेदन संलग्नक - 05 पर संलग्न है। प्रकरण में वर्णित 05 क्रेशर खनन पट्टे पर संचालित है एवं 04 क्रेशर संपरिवर्तित भूमि पर संचालित है। उक्त सभी क्रेशर एवं खनन पट्टा वैध संचालन सम्मति के साथ संचालित है। संयुक्त निरीक्षण के दौरान पाई गई कमियों के आधार पर मौका स्थल पर साईट मेमों दिया गया एवं इकाईयों को कारण बताओं नोटिस जारी किये गये है। (प्रतिलिपि संलग्नक - 06)। निरीक्षण के दौरान









क्रेशर्स एवं खनन क्षेत्र में कार्य चालू नहीं होने के कारण मौके पर परिवेशी वायु गुणवत्ता की जांच नहीं की जा सकी। मौके पर कार्य बंद होने के कारण खनन के दौरान पानी का छिड़काव किया जाता है या नहीं, सत्यापित नहीं किया जा सका।

राज्य सरकार के गजट नोटिफिकेशन क्रमांक एफ 2 (13)8/85 दिनांक 17.05.1985 द्वारा वनखण्ड सोहनपुरा के ग्राम खोरी, किशोरपुरा एवं डूंगा की नांगल की 107.00 हैक्टेयर भूमि रक्षित वन घोषित की गई है। उक्त अधिसूचना में किसी भी प्रकार के सार्वजनिक/वाणिज्यिक रास्ते का उल्लेख नहीं किया गया। प्रकरण में क्रम संख्या 8 से 17 पर उल्लेखित प्रतिवादीगण के खनिज विभाग द्वारा किशोरपुरा में खनन पट्टे एवं क्रेशर स्वीकृत किये गये हैं जो वन सीमा से बाहर संचालित हैं। उक्त खनन पट्टों एवं क्रेशरों की वन सीमा से दूरी संलग्नक -07 है। प्रकरण में उल्लेखित खसरा नम्बर 476, 698 गैर मुमकीन सड़क एवं 477 गैर मुमकीन पहाड़ वन खण्ड सोहनपुरा का भाग है जो राजस्व रिकॉर्ड में दर्ज है। प्रतिवादीगण 8 से 17 द्वारा इन खसरा नम्बरों पर किसी प्रकार का खनन कार्य नहीं किया जा रहा है। उपरोक्त वर्णित खसरा नम्बर 476 एवं 698 में स्थित ग्रेवल सड़क केवल ग्रामवासियों की मूल-भूत आवश्यकताओं एवं दैनिक आवागमन हेतु परम्परागत रूप से साधारण ग्राम मार्ग है जो ग्राम खोरी से भोपा की ढाणी तक संचालित है। वर्णित खसरा नम्बर 476 एवं 698 की भूमि में संचालित मार्ग का प्रयोग खनन लीजधारकों द्वारा अवैध खनिज परिवहन हेतु किये जाने की सूचना प्राप्त होने पर वन विभाग द्वारा दिनांक 19.06.2025 एवं 28.06.2025 को तिरछी खाई खोदकर इस प्रकार काटा गया कि आमजन के प्रयोजन हेतु रास्ता काम में लिया जा सके लेकिन वाणिज्यिक प्रयोजनार्थ मालवाहक वाहनों का आवागमन संभव न हो सके। उक्त रास्ते के सम्बन्ध में MoEF & CC के वेब पोर्टल परिवेश पर 1.162 हैक्टेयर वन भूमि के प्रत्यावर्तन हेतु दिनांक 11.09.2025 को डाईवर्जन प्रस्ताव ऑनलाईन किया गया है। उक्त मौका निरीक्षण वन भूमि में पेड़ों की कटाई होना नहीं पाया गया।

प्रकरण में वर्णित खसरा नम्बर 476, 477 एवं 698 में खान एवं भू-विज्ञान विभाग द्वारा खनन पट्टे स्वीकृत नहीं हैं।

प्रकरण में दर्ज खनन पट्टों/क्रेशरों द्वारा वाहनों में खनिज की टीपी ऑनलाईन विभागीय साईट से जारी की जाती है जो कि विभागीय साईट परिवहन विभाग की साईट से

लिंक है। ऑवर लोड खनिज की टीपी काटने पर परिवहन विभाग द्वारा नियमानुसार कार्यवाही की जाती है जिसका विवरण संलग्नक-08 पर संलग्न है। प्रकरण में वर्णित खनन पट्टा संख्या 413/2010 मैसर्स देवराज तेहलान, निकट ग्राम किशोपुरा तहसील पाटन जिला सीकर में अवैध खनन का मौका पंचनामा दिनांक 16.05.2016 को खान विभाग द्वारा बनाया गया है जिसकी जुर्माना राशि 1144000 (ग्यारह लाख चौमालिस हजार) रुपये जरीये ई-चालान दिनांक 20.07.2014 को जमा करवा दिया गया है। उक्त खनन पट्टा क्षेत्र में हेविंग ब्लास्टिंग की अनुमति डीजीएमएस, अजमेर द्वारा प्राप्त कर रखी है (प्रतिलिपि संलग्नक-09)। उक्त खनन पट्टा क्षेत्र से खनिज का अन्तिम खनना दिनांक 20.06.2025 को जारी हुआ है। प्रकरण में वर्णित खनन पट्टा संख्या 166/2005, 410/2005 एवं 30/2011 में अवैध खनन नहीं हुआ है। प्रकरण में वर्णित खनिज विभाग से सम्बन्धित सूचना संलग्नक-10 पर संलग्न है।

Anil Kumar
12.09.25
ACR, HO, Sikar

Danita
12/09/25
RO, RSPCB, Sikar

D
12/9/2025
ADM Neeruka Thane

W
12.09.25
TOR, PATAN

EDH
12/09/2025
MT-F

Vidya/Singh
Sikar



Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001



5

No. RSPCB/RO-Sikar/Legal/Gen- 319 / 1382

Date: 29-08-25

1. District Collector,
Sikar.
2. District Forest Officer,
Forest Department, Sikar
3. Mining Engineer,
Department of Mines & Geology,
Sikar
4. Directorate General of Mines Safety (DGMS),
Ajmer (Region-2)
5. Superintending Engineer,
PWD, Sikar

Sub:- Regarding joint inspection in the matter of NGT Original Application No. 106/2025 (CZ), Mala Ram Gurjar & Anr. V/s State of Rajasthan & Ors.

Ref.:- NGT Order dated 12.08.2025.

Sir,

With reference to above, in the matter of Mala Ram Gurjar & Anr V/s State of Rajasthan & Ors (O.A. No. 106/2025 (CZ), vide order dated 12.08.2025, NGT has constituted a joint committee comprising of;

1. One representative from the District Collector, District Sikar (Rajasthan)
2. One representative from the DFO, Sikar (Rajasthan)
3. One representative from Rajasthan State Pollution Control Board (Rajasthan)

As per complaint received by NGT, it is alleged that mines and crushers are operating at Village – Kishorpura, Tehsil Patan, District Sikar (Rajasthan) and actively participating in illegal encroachment, environmentally degrading activities, encroached upon forest area land, cut mature full-grown trees, construct unauthorized road for transporting mined minerals, Deep hole blasting without permission. NGT has directed that;

“..... directed to visit the place and submit the factual and action taken report within six weeks...”

In this regard, DGMS Ajmer, Mining Engineer & PWD shall be part of the committee as per complaint received so that inspection can be carried out in a comprehensive manner for the factual position of the area under reference. Joint inspection date shall be informed shortly after approval from District Collector, Sikar. Copy of complaint and order is attached with this letter for your reference.

Yours Sincerely

Encl.:- As above.

(Savita)

Regional Officer

Copy to :-

1. GIC (Legal Cell), RSPCB, Head Office, Jaipur.
2. Master File

Regional Officer

Signature valid

Digitally signed by Savita
Designation: Environmental
Engineer
Date: 2025.08.29 14:55:58 IST
Reason: Approved

RajKaj Ref No.:
17475080
eSign 1.0





Regional Office
Rajasthan State Pollution Control Board
 Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001
 Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com



Regd. Post

क्रमांक : राप्रनिम/क्षे.का.सीकर/सामान्य-319/1451-56

दिनांक : 09/09/2025

1. अतिरिक्त जिला कलक्टर,
नीमकाथाना, जिला सीकर।
2. उपवन संरक्षक,
सीकर।
3. अतिरिक्त खनि अभियंता
खान एवं भू-विज्ञान विभाग, नीमकाथाना जिला सीकर।
4. अधिशाषी अभियंता,
सार्वजनिक निर्माण विभाग, नीमकाथाना जिला सीकर।
5. खान सुरक्षा, महानिदेशालय,
अजमेर (Region-2)।

विषय :- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 106/2025 (CZ) माला राम गुर्जर एण्ड ऐएनआर बनाम स्टेट ऑफ राजस्थान एण्ड आदर्स के सम्बन्ध में।

संदर्भ :- (1) माननीय एनजीटी के आदेश दिनांक 12.08.2025।
 (2) कार्यालय जिला कलक्टर, सीकर पत्र क्रमांक राजकाज रेफ नम्बर 17535761 दिनांक 03.09.2025।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा प्रकरण ऑरिजनल एप्लीकेशन 106/2025 (CZ) माला राम गुर्जर एण्ड ऐएनआर बनाम स्टेट ऑफ राजस्थान एण्ड आदर्स के सम्बन्ध में दिनांक 12.08.2025 को आदेश पारित किया है। जिसके क्रम में श्रीमान जिला कलक्टर, सीकर के पत्र दिनांक 13.06.2025 की अनुपालना में श्रीमान अतिरिक्त जिला कलक्टर, नीमकाथाना, जिला सीकर के साथ समन्वय स्थापित कर गठित कमेटी का संयुक्त निरीक्षण हेतु दिनांक 12.09.2025 समय दोपहर 02:30 बजे, तहसीलदार कार्यालय, पाटन जिला सीकर में उपस्थित होना सुनिश्चित किया है।

अतः आप माननीय राष्ट्रीय हरित प्राधिकरण द्वारा प्रकरण ऑरिजनल एप्लीकेशन नं. 106/2025 (CZ) (प्रति संलग्न) के सम्बन्ध में आपके विभाग से सम्बन्धित सूचना के साथ उपस्थित होने का श्रम करें।

संलग्न :- उपरोक्तानुसार

प्रतिलिपि :- प्रभारी अधिकारी (लीगल शाखा), रा.प्र.नि.म., जयपुर को सूचनार्थ प्रेषित है।

भवदीय
Devita
 (सविता)
 क्षेत्रीय अधिकारी,
 राप्रनिम, सीकर
 96

Devita
 क्षेत्रीय अधिकारी
 96



जमाबन्दी प्रतिलिपि (सिर्फ देखने हेतु)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- किशोरपुरा
पटवार हल्का :- डूंगाकीनांगल
भू.अभि.नि. :- पाटन
तहसील :- पाटन
जिला :- सीकर

संवत् :- 2075 - 2078
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 86
खाता संख्या पुराना :- 85

काश्तकार का नाम:-

1. वन विभाग हिस्सा- पूर्ण राजकीय विभागों की भूमि,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
380	3.1200	बंजड़	3.1200	6.24		
383	0.2200	गै.मु.सड़क	0.2200			
384	2.9800	बंजड़	2.9800	5.96		
387/1	0.1600	बंजड़	0.1600	0.32		
421	0.2200	गै.मु.सड़क	0.2200			
422	0.2200	गै.मु.पहाड	0.2200			
423	0.3500	गै.मु.पहाड	0.3500			
476	0.3200	गै.मु.सड़क	0.3200			
477	0.2500	गै.मु.पहाड	0.2500			
516	5.2500	गै.मु.पहाड	5.2500			
517	10.4300	गै.मु.पहाड	10.4300			
518	17.3300	गै.मु.पहाड	17.3300			
521	5.7900	गै.मु.पहाड	5.7900			
522	3.8000	गै.मु.पहाड	3.8000			
696/764	0.0400	गै.मु.पहाड	0.0400			
697	0.1800	गै.मु.पहाड	0.1800			
698	0.1300	गै.मु.सड़क	0.1300			
699/763	0.0800	बंजड़	0.0800	0.16		
715	1.5300	बंजड़	1.5300	3.06		
716	14.2600	चारागाह	14.2600			
760	18.3000	चारागाह	18.3000			
कुल खसरे - 21	84.9600		84.9600	15.7400		

358 13 → 51/15

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

NIC

राजस्थान सरकार
कार्यालय जिला परिषद, सीकर

क्रमांक: जिमसी/स्त. जी. अर. बाई /2002/ 1317

दिनांक: 1-11-02

// प्रशासनिक स्वीकृति-आदेश //

सम्पूर्ण ग्रामाण रोजगार योजनान्तर्गत जिला परिषद की साधारण सभा की बैठक दिनांक 19.10.2002 के अनुमोदनपरांत टीप सं० -140- की अनुसंधान में निम्न जायों की प्रशासनिक स्वीकृति स्तद्वारा जारी की जाती है:-

क्र. सं. कार्य का नाम	स्वीकृत राशि रु. लक्षो में	कार्यकारी स्थिति & ग्रा. प.	पं० नं०
1. सार्व. रूप मरम्मत, नारो हुडेरा	0.40	हुडेरा	फतेहपुर
2. ग्रैवल लडक निर्माण, हाफास से डोटासरा & 1 1/2 कि. मा. व	2.90	पाटोदा	लक्षमणगढ़
3. व्यक्तिगत लाभ शौचालय निर्माण	0.10	भिल्ण्डा	लक्षमणगढ़
सोहनलाल बलाई, भिल्ण्डा	0.10	कुमास जागिर	"
मालाराम/पुनराम बलाई, नेछवा	0.10	नेछवा	"
राजूराम/राजेश्वर हरिजन, नेछवा	0.10	नेछवा	"
विहारालाल/खाराराम हरिजन, नेछवा	0.10	नेछवा	"
सोमलाल/कुमाराम हरिजन, नेछवा	0.10	नेछवा	"
भगवानाराम/नागरमल हरिजन, नेछवा	0.10	नेछवा	"
हरिराम/जयनारायण हरिजन, नेछवा	0.10	नेछवा	"
नाथ/हनुमानराम हरिजन, नेछवा	0.10	नेछवा	"
गिनाराम/नानगराम हरिजन, नेछवा	0.10	नेछवा	"
गोरधन/धन्नाराम हरिजन, नेछवा	0.10	नेछवा	"
जेठराम/जांवरराम हरिजन, नेछवा	0.10	नेछवा	"
गजानन्द/राजेश्वर हरिजन, नेछवा	0.10	नेछवा	"
धापूदेवी/गणेशराम बलाई, किरडोली बडी	0.10	डहरकाबास	"
लक्ष्मणराम/गुमानाराम, किरडोली बडी	0.10	डहरकाबास	"
मोहनराम/गोभाराम बलाई, किरडोली बडी	0.10	डहरकाबास	"
4. खरजा निर्माण मौहल्ला कायमखानी ग्राम नेछवा में	1.50	नेछवा	"
5. जोहडा खुदाई एवं निर्माण, किरडोली बडी डहरकाबास	0.50	डहरकाबास	"
6. व्यक्तिगत लाभ मकान निर्माण	0.20	सरवडी	धीद
भैरवलाल/परमाराम बलाई, सरवडी	0.20	"	"
सुखाराम/हनुमानाराम बलाई, सरवडी	0.20	"	"
लक्ष्मण/प्रभुराम हरिजन, सरवडी	0.20	"	"
परसा/गिरधारी बलाई, सरवडी	0.20	"	"
रतनी/केशरराम बलाई, हुकूमपुरा पूर्णपुरा	0.20	पूर्णपुरा	"
गणेशराम/सुखाराम बलाई, मॉजीपुरा	0.20	शाहपुरा	"
खानगराम/भोजाराम बलाई, जसपुरा	0.20	विज्यासी	"
महावार/गोविन्दराम नाथक, पूर्णपुरा	0.20	पूर्णपुरा	"
मछली/पूसाराम बलाई, पूर्णपुरा	0.20	पूर्णपुरा	"
श्रीमता भैरवी/श्रीराम बलाई, रघुनाथगढ़	0.20	रघुनाथगढ़	पिपराली

जिम्मेदार

हारशम यादव
ग्राम विकास अधिकारी
ग्राम पं. 520/2/1000
स. पाटन (र. 4)
16.07.2025

कार्य सम्पादन हेतु शर्तें :-

1. कार्य सम्पादन हेतु कार्यकारी एजेन्सी -----
2. कार्य स्थल विवादास्पद न हो उसकी जिम्मेदारी कार्यकारी एजेन्सी की होगी।
3. वित्तीय स्वाकृति कर ही कार्य प्रारम्भ किया जायेगा।
4. नस्टररोल में अंकित मजदूरों का भुगतान सम्बन्धित कार्यकारी एजेन्सी द्वारा किया जायेगा।
5. नस्टररोल संधारण की जिम्मेदारी कार्यकारी एजेन्सी की होगी।
6. कार्य के लिये नस्टररोल सम्बन्धित पंचायत समिति द्वारा जारी की जावेगी।
7. कार्य की स्वीकृति तकनीकी प्राक्कलन के आधार पर की गयी है। योजना में प्रदत्त शक्तियों के आधार पर सहायक अधिकारी द्वारा तकनीकी स्वीकृति कार्य प्रारम्भ होने से पूर्व जारी की जावेगी। इसकी सूचना मुख्य कार्यकारी अधिकारी जिला परिषद, सीकर को 10 दिवस में प्रेषित की जावेगी।
8. कार्य स्वीकृत राशि से अधिक व्यय नहीं किया जायेगा। अधिक व्यय किया गया तो इसका भुगतान कार्यकारी एजेन्सी/संस्था द्वारा किया जावेगा।
9. कार्य की तकनीकी निरीक्षण क. अभियंता/सहा. अभियंता विभाग द्वारा प्रदत्त शक्तियों के अनुसार किया जावेगा तथा कार्य पूर्णता/उपयोगिता प्रमाण पत्र जारी किया जावेगा। कार्यकारी संस्था को शरीय-2 पर तकनीकी अधिकारियों द्वारा मार्गदर्शन किया जावेगा।
10. निर्माण कार्य पर स्वायत्तिय राज्य सरकार/ग्राम पंचायत का रहेगा।
11. कार्य की साप्ताहिक/मासिक प्रगति रिपोर्ट कार्यकारी संस्था द्वारा संबंधित पंचायत समिति एवं जिला परिषद, सीकर को प्रेषित करनी होगी।
12. स्वीकृत कार्य का सेवा संधारण करने का उत्तरदायित्व कार्यकारी एजेन्सी का होगा। तथा रिजर्व सम्बन्धित पंचायत समिति में जमा रकम होगा।
13. स्वीकृत कार्य के लिये राज्य सरकार एवं जिला परिषद द्वारा शरीय-2 पर जारी आदेश/निर्देशों का पालना करनी होगी।
14. कार्य पूर्ण होने पर कार्य के सम्बन्ध में पूर्ण विवरण की प्रति जिनमें योजना का नाम एवं कार्य निमित्त करवाया गया है, लगाया जावेगा।
15. महिला मजदूरों को पुरुष मजदूरों के समान मजदूरों का भुगतान करना होगा।
16. मजदूरों को साप्ताहिक भुगतान करना अनिवार्य है।

(Signature)
मुख्य कार्यकारी अधिकारी,
जिला परिषद, सीकर।

क्रमांक: सम्/1318

दिनांक: 1.11.2002

प्रतिलिपि: -

1. विकास अधिकारी, पंचायत समिति, दाँताराभगढ़ ।
2. सहायक अभियंता / को अभियंता, कार्यालय हाजा।
3. कार्यकारी एजेन्सी ग्राम पंचायत --- *डुगा की नागल (नीमकापाना)*
4. भुगतान एजेन्सी -----
5. लेखा शाखा
6. श्रीमान् जिला परिषद सक्षय / सक्षया
वार्ड संख्या -----

(Signature)
हारराम यादव
ग्राम विकास अधिकारी
ग्राम पं. *(Signature)*
त. स. पादस *(Signature)*

(Signature)
मुख्य कार्यकारी अधिकारी,
जिला परिषद, सीकर

33- मकान निर्माण व्यक्तिगत लाभ			
श्रीमती छोटी/भूरामल ब्लाई	0.20	अरण्यां	श्रीमाधोपुर
श्रीगंगाराम/हरदेव ब्लाई	0.20	"	"
श्रीमती भूरी/भूराराम ब्लाई	0.20	"	"
" मैनादेवी/हनुमान ब्लाई	0.20	"	"
श्री रामसहाय/श्रीराम ब्लाई	0.20	"	"
श्री मांगराम/भैरवराज जीणा	0.20	"	"
34-सामुदायिक भवन जिन्हावाला जोहडा	2.10	सामारला जागीर	"
		नाथूसर	"
35-खरजा निर्माण अजीतगढ़ मानगढ़ रोड से मकान का करफ	2.00	अजीतगढ़	"
36. ग्रेवल सड़क निर्माण दिशनवाला के उतसेर नांगल लिसाडिया के रास्ते तक	1.60	अणतपुरा	"
37-राज. विद्यालय जुगलपुरा में कमरों को मरम्मत का कार्य	0.50	सांवलपुरा तेवराने	नीमकाथाना
38. ग्रेवल रोड निर्माण भोपाकीढाणी तन किशोरपुरा से खोरी तक	2.30	भ्रमर डोंगा की नांगेल	नीमकाथाना
39. सामुदायिक भवन निर्माण ढाणी गाडावाली	1.40	कोटडा	"
40. भराला गाँव से मुख्य सड़क तक नदी पर सड़क कटाव एवं मरम्मत कार्य	0.40	महावा	"
41. भराला ग्राम पंचायत महावा में ग्रेवलरोड फूलसिंह तंवर के मकान के सोताराम मीणा हवलदार के मकान तक	1.50	महावा	"
42. व्यक्तिगत लाभ में मकान निर्माण			
पोखरमल/गंगाराम ब्लाई, जोडली	0.20	क्षिराणा	"
सुल्तान/गोरुराम ब्लाई	0.20	"	"
पोखरमल/प्रभातराम ब्लाई	0.20	"	"
रुकमणी/बंशीधर ब्लाई	0.20	"	"
ऊंकार/सोताराम ब्लाई	0.20	"	"
संतुराम/धन्नाराम ब्लाई	0.20	"	"
संतोषदेवी/रामकरण मीणा, नयावास	0.20	नयावास	"
कौशली/भूलाराम ब्लाई, गणेश्वर	0.20	गणेश्वर	"
बसन्ती/बनवारी ब्लाई, तिरिही	0.20	तिरोही	"
43-ग्रेवल सड़क निर्माण निमावाली से गुवाड 1.00कि. मी.	1.50	दांपावास	"
44. व्यक्तिगत लाभ में मकान निर्माण			
श्रीमती प्रेमदेवी/फूलचन्द ब्लाई लाम्बाकीढाणी	0.20	जुगलपुरा	खण्डेला
हरिप्रसाद/प्रभुदयाल हरिजन	0.20	काँवट	"
इश्वरलाल/भगवानाराम, कावंट	0.20	काँवट	"
मकान मरम्मत मूलचन्द/बोईराज	0.10	मिदवाडी	"
45 कमरा निर्माण राज. उच्च प्रा. वि. गणोटा	1.20	जीरावरनगर	श्रीमाधोपुर

मिलानलिम

हारराम यादव

म विकास अधिकारी

म पं. P.K.W.

स. पाटन

11.07.2025

मकान मरम्मत मूलचन्द/बोईराज

// 2 //						
1.	2.	3.	4.	5.	6.	
17.	गेबल सड़क निर्माण, भोपाकी दाणी तन किशोरपुरा से घोरी 1317-18/ 1.11.02	डोंगाकी नांगल नामकाथाना	2.30	2.30	0.50	
18.	सामदायिक भवन निर्माण दाणी गाडावाली, कोटडा 1317-18/ 1.11.02	कोटडा नामकाथाना	1.40	1.40	0.35	
पंचायत समिति, पिपरासी						
19.	स्कूल इमारत नव बरामदा निर्माण रा. गा. पा. लिपडीकी दाणी 1317-18/1.11.02	रानोली	1.00	1.00	0.25	
20.	दुकान निर्माण गणेशाराम/भुराराम रेगर नांगल, 1317-18/1.11.02	अभयपुरा	0.20	0.20	0.10	
21.	मकान निर्माण लालचन्द बोहरा बलाई, पलसाना 1317-18/1.11.02	पलसाना	0.20	0.20	0.10	
22.	मकान निर्माण मरारीलाल/ओटराम बलाई, पलसाना 1317-18/1.11.02	,,	0.20	0.20	0.10	
23.	जोधाराम/गणेशाराम बलाई, मकान निर्माण शिश्यू 1317-18/	शिश्यू	0.20	0.20	0.10	
24.	,, भुगुराम/नानुराम बलाई शिश्यू 1317-18/1.11.02	,,	0.20	0.20	0.10	
25.	,, भुगुराम/चन्द्राराम बलाई शिश्यू 1317-18/1.11.02	,,	0.20	0.20	0.10	
पंचायत समिति, खण्डेला						
26.	व्यक्तिगत लाभ मकान निर्माण प्रेमदेवी/फलचन्द बलाई, लाम्बाकी दाणी 1317-18/1.11.02	जुगलपुरा	0.20	0.20	0.10	
27.	हरिप्रसाद/प्रभुदायाल हरिजन, कांवट 1317-18/1.11.02	कांवट	0.20	0.20	0.10	
28.	ईश्वरलाल/गवानाराम, कांवट 1317-18/1.11.02	,,	0.20	0.20	0.10	
29.	भरममत कार्य भलचन्द/बोईराज भादवाडी 1317-18/1.11.02	भादवाडी	0.10	0.10	0.05	
30.	कार्यशाला निर्माण पोकरमल/ रामदेव, कंवरपुरा 1317-18/ 1.11.02	कंवरपुरा	0.20	0.20	0.10	
31.	कार्यशाला निर्माण रामली/दाव लाल, कंवरपुरा 1317-18/1.11.02	,,	0.20	0.20	0.10	
32.	कार्यशाला निर्माण सुशील/ रामदेव, कंवरपुरा	,,	0.20	0.20	0.10	
33.	कार्यशाला निर्माण बावलाल/ रामदेव, बलाई, कंवरपुरा	,,	0.20	0.20	0.10	
पंचायत समिति, लक्ष्मणगढ़						
34.	खरजा निर्माण मोठो कायमखानी नेछवा 1317-18/1.11.02	नेछवा	1.50	1.50	0.40	
35.	पंचायत समिति, श्रीमाधोपुर गेबल सड़क निर्माण विष्णुदास के खेत से नांगल लिसाडिया के रास्ते तक 1317-18/1.11.02	अणतपुरा	1.60	1.60	0.40	


 हारराम यादव
 ग्राम विकास अधिकारी
 ग्राम पं. १५५
 पाटन

राजस्थान सरकार
कार्यालय जिला परिषद, सीकर

क्रमांक: जिपसा/स्वजीआरवाई./12/1358-63

दिनांक: 14-11-02

// वित्तीय स्वाकृति //

सम्पूर्ण ग्रामाण योजना योजना 20 / जिला परिषद पंचायत समितियों से प्राप्त तकनाका स्वाकृतियों के अनुसार टीप संख्या 155 द्वारा निम्न कार्यों का वित्तीय स्वाकृति स्तद्वारा प्रदान की जाती है :-

क्र. सं.	कार्य का नाम / प्रशासनिक स्वी० क्रमांक एवं दिनांक	कार्यकारी एजेंसी का. पं.	तकनाका स्वाकृति राशि	वित्तीय स्वाकृति राशि	अग्रिमस्था-नान्तरण राशिका 50%
1.	2.	3.	4.	5.	6.
1.	मिट्टीभराव छुरा निर्माण, ग्राम छिमोली में सुन्दाराम धतवाल के घर से करडा के घर के सामने से चौक तक 1317/1. 11.02	छिमोली फतेहपुर	1.50	1.50	0.40
2.	ग्राम छिमोली में संस्कृत स्कूल में मिट्टी भराव 1317/1. 11.02	,,	0.40	0.40	0.10
3.	छुरा निर्माण ग्राम ताजपुर में शिवकमार के घर से रामेश्वरमोणा के ओगे गणेशाराम के मोहरे तक	गोडिया बडा, फतेहपुर	0.50	0.50	0.15
4.	व्यक्तिगत लाभ मकान निर्माण शैताना/इंगाराम 1317/1. 11.02	गोडिया बडा	0.20	0.20	0.10
5.	फूलाराम/बांगाराम, तिहाय ,,	तिहावली फतेहपुर	0.20	0.20	0.10
6.	मजनलाल/सुल्तान मिणा, अलफसर ,,	छिमोली फतेहपुर	0.20	0.20	0.10
7.	बनवाराम/भैराराम बलाई, छिमोली, ,	,,	0.20	0.20	0.10
8.	रामकौरा/बनाराम नायक, गान्धासर 1317/1. 11.02	गान्धासर फतेहपुर	0.20	0.20	0.10
9.	बनवारालाल/गणपतराम बलाई, 1317/1. 11.02	छिमोली फतेहपुर	0.20	0.20	0.10
10.	गोविन्दा/हाजीराम, कायमसर 1317/1. 11.02	कायमसर फतेहपुर	0.20	0.20	0.10
11.	करडाराम/धन्नाराम चमार, गान्धासर 1317/1. 11.02	गान्धासर फतेहपुर	0.20	0.20	0.10
12.	ग्रेवल सड़क निर्माण नूरमोहम्मद की दुकान से कब्रिस्तान तक 1317/1. 11.02	,,	1.00	1.00	0.25
13.	सार्वजनिक कूप मरम्मत, नारा 1317/1. 11.02	हडेरा फतेहपुर	0.40	0.40	0.10
14.	ग्रेवल सड़क निर्माण, निभावली से गुवाड़ तक 1317-18/1. 11.02	दीपावास नौमकोथाना	1.50	1.50	0.40
15.	छरंजा निर्माण चहाकोटाणी से डाबला जिलो रोड से गढ़ कालोनी तन बगड़वा 1317-18/1. 11.02	श्यामपुरा नौमकोथाना	1.99	1.99	0.50
16.	राज. प्राथमिक वि० बक्सार में एक कमरा मय बरामदा निर्माण 1317-18/1. 11.02	घानापुरा नौमकोथाना	1.00	1.00	0.25

क्रमशः -----2

1.	2.	3.	4.	5.	6.
17.	ग्रैवल सड़क निर्माण, भोपाकी ढाणी तन किशोरपुरा के खोरी 1317-18/ 1.11.02	डुगाकी नांगल नामकाथाना	2.30	2.30	0.50
18.	सामदायिक पवन निर्माण ढाणी गाडावाली, कोटडा 1317-18/ 1.11.02	कोटडा नामकाथाना	1.40	1.40	0.35
पंचायत समिति, पिपरासी					
19.	एक कमरा मय बरामदा निर्माण रा. गा. पा. लिपडी ढाणी 1317-18/1.11.02	रानोली	1.00	1.00	0.25
20.	दुकान निर्माण गणेशाराम/भुराराम रेगर नांगल, 1317-18/1.11.02	अभयपुरा	0.20	0.20	0.10
21.	मकान निर्माण लालचन्द बोहरा बलाई, पलसाना 1317-18/1.11.02	पलसाना	0.20	0.20	0.10
22.	मकान निर्माण मरारीलाल/ओटराम बलाई, पलसाना 1317-18/1.11.02	,,	0.20	0.20	0.10
23.	जोधाराम/गणेशाराम बलाई, मकान निर्माण शिशय 1317-18/	शिशय	0.20	0.20	0.10
24.	,, भुगाराम/नानुराम बलाई शिशय 1317-18/1.11.02	,,	0.20	0.20	0.10
25.	,, भुशाराम/चन्द्राराम बलाई शिशय 1317-18/1.11.02	,,	0.20	0.20	0.10
86. पंचायत समिति, खण्डेला					
26.	व्यक्तिगत लाभ मकान निर्माण प्रेमदेवी/फलचन्द बलाई, लाम्बाकी ढाणी 1317-18/1.11.02	जुगलपुरा	0.20	0.20	0.10
27.	हरिप्रसाद/प्रभुदायाल हरिजन, कावट 1317-18/1.11.02	कावट	0.20	0.20	0.10
28.	ईश्वरलाल/मंगवानाराम, कावट 1317-18/1.11.02	,,	0.20	0.20	0.10
29.	भरममत कार्य भुलचन्द/बोईराज भादवाडी 1317-18/1.11.02	भादवाडी	0.10	0.10	0.05
30.	कार्यशाला निर्माण पोकरमल/ रामदेव, कंवरपुरा 1317-18/ 1.11.02	कंवरपुरा	0.20	0.20	0.10
31.	कार्यशाला निर्माण रामली/दाव लाल, कंवरपुरा 1317-18/1.11.02	,,	0.20	0.20	0.10
32.	कार्यशाला निर्माण सुशील/ रामदेव, कंवरपुरा	,,	0.20	0.20	0.10
33.	कार्यशाला निर्माण दावलाल/ रामदेव, बलाई, कंवरपुरा	,,	0.20	0.20	0.10
पंचायत समिति, लक्ष्मणगढ़					
34.	खरजा निर्माण मोठ कायमखानी नेछवा 1317-18/1.11.02	नेछवा	1.50	1.50	0.40
35.	पंचायत समिति, श्रीमाधोपुर ग्रैवल सड़क निर्माण विष्णुदास के खेत से नांगल लिसाडिया के रास्ते तक 1317-18/1.11.02	अणतपुरा	1.60	1.60	0.40


 हारराम यादव
 ग्राम विकास अधिकारी
 ग्राम पं.
 पाटन

क्र.	विवरण	3.	4.	5.	6.
36.	पार एवं प्रेडफेन्दी राज. मा. वि. पाठशाला	1317-18 अरण्यां 1. 11. 02	0. 10	0. 10	0. 05
37.	पारशाला	" "	0. 10	0. 10	0. 05
38.	पारशाला	" "	0. 10	0. 10	0. 05
39.	पारशाला राज. मा. वि. रा. मा. वि. पाठशाला	" जोड़ावरनगर	1. 20	1. 20	0. 30
40.	पारशाला के आस रास्ते पर मिट्टी भरवा	" वागरिया- वास	0. 05	0. 05	0. 02
41.	पारशाला के आस वागरियावास के नावलाई	" "	0. 10	0. 10	0. 05
42.	पारशाला के आस रास्ते पर मिट्टी भरवा	" हासपुर	0. 10	0. 10	0. 05
43.	पारशाला के आस रास्ते पर मिट्टी भरवा	" कंधनपुरा	0. 10	0. 10	0. 05
44.	पारशाला के आस रास्ते पर मिट्टी भरवा	" पटवारीका वास	2. 10	2. 10	0. 50
45.	पारशाला के आस रास्ते पर मिट्टी भरवा	" कल्याणपुरा	2. 10	2. 10	0. 50
46.	पारशाला के आस रास्ते पर मिट्टी भरवा	" नाथसर	2. 10	2. 10	0. 50
47.	पारशाला के आस रास्ते पर मिट्टी भरवा	" अजीतगढ़	2. 00	2. 00	0. 50
48.	पारशाला के आस रास्ते पर मिट्टी भरवा	" धैनपुरा	1. 00	1. 00	0. 25
49.	पारशाला के आस रास्ते पर मिट्टी भरवा	" लिखमाकावास	2. 00	2. 00	0. 50
50.	पारशाला के आस रास्ते पर मिट्टी भरवा	" वाय	1. 00	1. 00	0. 25
51.	पारशाला के आस रास्ते पर मिट्टी भरवा	" धैनपुरा	1. 00	1. 00	0. 25
52.	पारशाला के आस रास्ते पर मिट्टी भरवा	" वानूडा	2. 50	2. 50	0. 60
53.	पारशाला के आस रास्ते पर मिट्टी भरवा	" डांसरोली	2. 50	2. 50	0. 60

क्रमांक: सन/ 1353-63
प्रतिलिपि:-

1. विकास अधिकारी, पंचायत समिति
2. सहायक अभियंता, कार्यालय हाजा
3. अधिकारी जेन्सी ग्राम पंचायत
4. मुगतान जेन्सी
5. लेखा शाखा।

डूंगा की नांगल

मुख्य कार्यकारी अधिकारी,
जिला पारषद, सीकर।
दिनांक: 14-11-02

मुख्य कार्यकारी अधिकारी,
जिला पारषद, सीकर।

हारराम यादव
ग्राम विकास अधिकारी
ग्राम पं. DPW
पं. ग. पाटन (र. 1)

परिशिष्ट-20

पूर्णता प्रमाण पत्र
(पंचायत/पंचायत समिति द्वारा)

ग्राम पंचायत इगा की गांव पंचायत समिति सीम काधाना विभाग उत्तरीय विकास

1. कार्य का नाम - जेकर 65.3 किग्रा बोका की लगी 17 विशोषण से खरी
2. प्रशासनिक स्वोक्ति क्रमांक/दिनांक - फिपली/3074/02/1317/11/11/02
3. तकनीकी स्वोक्ति क्रमांक/दिनांक - 9A/12.11.02
4. वित्तीय स्वोक्ति क्रमांक/दिनांक - फिपली/3074/02/1358-63/14/11/02
5. स्वोक्ति राशि रुपये - 2,30,000/-
6. कार्य शुरू करने की तिथि - 19/11/02
7. कार्य समाप्त होने की तिथि - 12/12/02
8. कार्य पर व्यय लेखे के अनुसार

अ. श्रम मूल्य -	<u>1,45,980/-</u>	<u>12165 kg</u>	<u>राशि 55959/-</u>	<u>माल 9000/-</u>
ब. सामग्री मूल्य -	<u>84040/-</u>			
कुल राशि -	<u>2,30,020/-</u>			

मूल्यांकन के अनुसार

- अ. श्रम मूल्य
- ब. सामग्री मूल्य

कुल राशि

213176 = 0
AS 23-11-02 to 12-12-02
AS 23-11-02 to 12-12-02
AS 23-11-02 to 12-12-02

प्रमाणित किया जाता है कि उपरोक्त कार्य का माप एवं मूल्यांकन ग्रामोण कार्य निर्देशिका के अनुसार किया गया है। उपरोक्त कार्य में कार्य का मूल्यांकन रुपये अंकों में 213176 रुपये अक्षरों में दो लाख तेरह हजार 176 है एवं उक्त राशि रुपये का उपयोग बोका खरीदने के लिए किया गया है।

हस्ताक्षर
सरपंच/विकास अधिकारी
हरराम यादव
सरपंच
प. व. इगा की गांव
प. सीमकाधाना (सीकड)

हस्ताक्षर
ग्राम विकास एवं पंचायत समिति
पंचायत समिति
प. व. सीमकाधाना
कनिष्ठ अभियन्ता
पंचायत समिति
(विपर)

हस्ताक्षर
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हरराम यादव
ग्राम विकास अधिकारी
ग्राम पं. DKW
प. व. पाटन
16.07.2025



जमाबन्दी प्रतिलिपि (सिर्फ देखने हेतु)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- किशोरपुरा
पटवार हल्का :- डूंगाकीनांगल
भू.अभि.नि. :- पाटन
तहसील :- पाटन
जिला :- सीकर

संवत् :- 2075 - 2078
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 86
खाता संख्या पुराना :- 85

काश्तकार का नाम:-

1. वन विभाग हिस्सा- पूर्ण राजकीय विभागों की भूमि,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
380	3.1200	बंजड़	3.1200	6.24		
383	0.2200	गै.मु.सड़क	0.2200			
384	2.9800	बंजड़	2.9800	5.96		
387/1	0.1600	बंजड़	0.1600	0.32		
421	0.2200	गै.मु.सड़क	0.2200			
422	0.2200	गै.मु.पहाड	0.2200			
423	0.3500	गै.मु.पहाड	0.3500			
476	0.3200	गै.मु.सड़क	0.3200			
477	0.2500	गै.मु.पहाड	0.2500			
516	5.2500	गै.मु.पहाड	5.2500			
517	10.4300	गै.मु.पहाड	10.4300			
518	17.3300	गै.मु.पहाड	17.3300			
521	5.7900	गै.मु.पहाड	5.7900			
522	3.8000	गै.मु.पहाड	3.8000			
696/764	0.0400	गै.मु.पहाड	0.0400			358 13 → 51/15
697	0.1800	गै.मु.पहाड	0.1800			
698	0.1300	गै.मु.सड़क	0.1300			
699/763	0.0800	बंजड़	0.0800	0.16		
715	1.5300	बंजड़	1.5300	3.06		
716	14.2600	चारागाह	14.2600			
760	18.3000	चारागाह	18.3000			
कुल खसरे - 21	84.9600		84.9600	15.7400		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

NIC



ग्राम - चिखोरपुरा
तहसील - पाटन
जिला - सीमरगढ



सैनी की टापी

P-35 क्रमांक 2/37

अक्षय

16/08/24

40 बीघे की जांगल

नागा की टापी

कार्य सम्पादन हेतु शर्तें :-

1. कार्य सम्पादन हेतु कार्यकारी एजेन्सी -----
2. कार्य स्थल विवादास्पद न हो उसकी जिम्मेदारी कार्यकारी एजेन्सी की होगी।
3. वित्तीय स्वाकृति कर ही कार्य प्रारम्भ किया जावेगा।
4. नस्टररोल में अंकित मजदूरों का भुगतान सम्बन्धित कार्यकारी एजेन्सी द्वारा किया जायेगा।
5. नस्टररोल संधारण की जिम्मेदारी कार्यकारी एजेन्सी की होगी।
6. कार्य के लिये नस्टररोल सम्बन्धित पंचायत समिति द्वारा जारी की जावेगी।
7. कार्य की स्वीकृति तकनीकी प्राक्कलन के आधार पर की गयी है। योजना में प्रदत्त शक्तियों के आधार पर सहायक अधिकारी द्वारा तकनीकी स्वीकृति कार्य प्रारम्भ होने से पूर्व जारी की जावेगी। इसकी सूचना मुख्य कार्यकारी अधिकारी जिला परिषद, सीकर को 10 दिवस में प्रेषित की जावेगी।
8. कार्य स्वीकृत राशि से अधिक व्यय नहीं किया जायेगा। अधिक व्यय किया गया तो इसका भुगतान कार्यकारी एजेन्सी/संस्था द्वारा किया जावेगा।
9. कार्य की तकनीकी निरीक्षण क. अभियंता/सहा. अभियंता विभाग द्वारा प्रदत्त शक्तियों के अनुसार किया जावेगा तथा कार्य पूर्णता/उपयोगिता प्रमाण पत्र जारी किया जावेगा। कार्यकारी संस्था को शरीय-2 पर तकनीकी अधिकारियों द्वारा मार्गदर्शन किया जावेगा।
10. निर्माण कार्य पर स्वायत्तिय राज्य सरकार/ग्राम पंचायत का रहेगा।
11. कार्य की साप्ताहिक/मासिक प्रगति रिपोर्ट कार्यकारी संस्था द्वारा संबंधित पंचायत समिति एवं जिला परिषद, सीकर को प्रेषित करनी होगी।
12. स्वीकृत कार्य का सेवा संधारण करने का उत्तरदायित्व कार्यकारी एजेन्सी का होगा। तथा रिजर्व सम्बन्धित पंचायत समिति में जमा रकम होगा।
13. स्वीकृत कार्य के लिये राज्य सरकार एवं जिला परिषद द्वारा शरीय-2 पर जारी आदेश/निर्देशों का पालना करनी होगी।
14. कार्य पूर्ण होने पर कार्य के सम्बन्ध में पूर्ण विवरण की प्रति जिनमें योजना का नाम एवं कार्य निरून्त करवाया गया है, लगाया जावेगा।
15. महिला मजदूरों को पुरुष मजदूरों के समान मजदूरों का भुगतान करना होगा।
16. मजदूरों को साप्ताहिक भुगतान करना अनिवार्य है।

मुख्य कार्यकारी अधिकारी,
जिला परिषद, सीकर।

क्रमांक: सम्/1318

दिनांक: 1.11.2002

प्रतिलिपि:-

1. विकास अधिकारी, पंचायत समिति, दाँताराभगढ़ ।
2. सहायक अभियंता / को अभियंता, कार्यालय हाजा।
3. कार्यकारी एजेन्सी ग्राम पंचायत --- डुगा की नागल (नीमकापाना)
4. भुगतान एजेन्सी -----
5. लेखा शाखा
6. श्रीमान् जिला परिषद सक्षय / सक्षया
वार्ड संख्या -----

हारराम यादव
ग्राम विकास अधिकारी
ग्राम पं. डुगा
त. स. पादस

मुख्य कार्यकारी अधिकारी,
जिला परिषद, सीकर

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33- मकान निर्माण व्यक्तिगत लाभ			
श्रीमती छोटी/भूरामल ब्लाई	0.20	अरणियां	श्रीमाधोपुर
श्रीगंगाराम/हरदेव ब्लाई	0.20	"	"
श्रीमती भूरी/भूराराम ब्लाई	0.20	"	"
" मैनादेवा/हनुमान ब्लाई	0.20	"	"
श्री रामसहाय/श्रीराम ब्लाई	0.20	"	"
श्री मांगूराम/भैरुराम नीणा	0.20	"	"
34-सामुदायिक भवन जिन्हावाला जोहडा	2.10	सामारला जागीर	"
		नाथूसर	"
35-खरजा निर्माण अजीतगढ़ मानगढ़ रोड से मकान का दरफ	2.00	अजीतगढ़	"
36. ग्रेवल सड़क निर्माण दिशनवाला के उतसेर नांगल लिसाडिया के रास्ते तक	1.60	अणतपुरा	"
37-राज. विद्यालय जुगलपुरा में कमरों को मरम्मत का कार्य	0.50	सांवलपुरा तेवराने	नीमकाथाना
38. ग्रेवल रोड निर्माण भोपाकीढाणी तन किशोरपुरा से खोरी तक	2.30	भ्रमर डोंगा की नांगेल	नीमकाथाना
39. सामुदायिक भवन निर्माण ढाणी गाडावाली	1.40	कोटडा	"
40. भराला गाँव से मुख्य सड़क तक नदी पर सड़क कटाव एवं मरम्मत कार्य	0.40	महावा	"
41. भराला ग्राम पंचायत महावा में ग्रेवलरोड फूलसिंह तंवर के मकान के सोताराम मीणा हवलदार के मकान तक	1.50	महावा	"
42. व्यक्तिगत लाभ में मकान निर्माण			
पोखरमल/गंगाराम ब्लाई, जोडली	0.20	क्षिराणा	"
सुल्तान/गोरुराम ब्लाई	0.20	"	"
पोखरमल/प्रभातराम ब्लाई	0.20	"	"
रुकमणी/बंशीधर ब्लाई	0.20	"	"
ऊंकार/सोताराम ब्लाई	0.20	"	"
संतुराम/धन्नाराम ब्लाई	0.20	"	"
संतोषदेवी/रामकरण मीणा, नयावास	0.20	नयावास	"
कौशली/भूलाराम ब्लाई, गणेश्वर	0.20	गणेश्वर	"
बसन्ती/बनवारी ब्लाई, तिरौही	0.20	तिरौही	"
43-ग्रेवल सड़क निर्माण निमावाली से गुवाड 1.00कि. मी.	1.50	दांपावास	"
44. व्यक्तिगत लाभ में मकान निर्माण			
श्रीमती प्रेमदेवी/फूलचन्द ब्लाई लाम्बाकीढाणी	0.20	जुगलपुरा	खण्डेला
हरिप्रसाद/प्रभूदयाल हरिजन	0.20	काँवट	"
इश्वरलाल/भगवानाराम, कावंट	0.20	काँवट	"
मकान मरम्मत मूलचन्द/बोईराज	0.10	मिदवाडी	"
45 कमरा निर्माण राज. उच्च प्रा. वि. गणोटा	1.20	जीरावरनगर	श्रीमाधोपुर

मिलानलिम

हारराम यादव

म विकास अधिकारी

म पं. P.K.W.

स. पाटन

11.07.2025

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1.	2.	3.	4.	5.	6.
17.	गेबल सड़क निर्माण, भोपाकी दाणी तन किशोरपुरा से घोरी 1317-18/ 1.11.02	डोंगाकी नांगल नामकाथाना	2.30	2.30	0.50
18.	सामदायिक भवन निर्माण दाणी गाडावाली, कोटडा 1317-18/ 1.11.02	कोटडा नामकाथाना	1.40	1.40	0.35
पंचायत समिति, पिपरासी					
19.	स्कूल इमारत नय बरामदा निर्माण रा. गा. पा. लिपडीकी दाणी 1317-18/1.11.02	रानोली	1.00	1.00	0.25
20.	दुकान निर्माण गणेशाराम/भुराराम रेगर नांगल, 1317-18/1.11.02	अभयपुरा	0.20	0.20	0.10
21.	मकान निर्माण लालचन्द बोहरा बलाई, पलसाना 1317-18/1.11.02	पलसाना	0.20	0.20	0.10
22.	मकान निर्माण मरारीलाल/ओटराम बलाई, पलसाना 1317-18/1.11.02	,,	0.20	0.20	0.10
23.	जोधाराम/गणेशाराम बलाई, मकान निर्माण शिश्यू 1317-18/	शिश्यू	0.20	0.20	0.10
24.	,, भुगुराम/नानुराम बलाई शिश्यू 1317-18/1.11.02	,,	0.20	0.20	0.10
25.	,, भंशाराम/चन्द्राराम बलाई शिश्यू 1317-18/1.11.02	,,	0.20	0.20	0.10
पंचायत समिति, खण्डेला					
26.	व्यक्तिगत लाभ मकान निर्माण प्रेमदेवी/फलचन्द बलाई, लाम्बाकी दाणी 1317-18/1.11.02	जुगलपुरा	0.20	0.20	0.10
27.	हरिप्रसाद/प्रभुदायाल हरिजन, कांवट 1317-18/1.11.02	कांवट	0.20	0.20	0.10
28.	ईश्वरलाल/गवानाराम, कांवट 1317-18/1.11.02	,,	0.20	0.20	0.10
29.	भरम्मत कार्य भलचन्द/बोईराज भादवाडी 1317-18/1.11.02	भादवाडी	0.10	0.10	0.05
30.	कार्यशाला निर्माण पोकरमल/ रामदेव, कंवरपुरा 1317-18/ 1.11.02	कंवरपुरा	0.20	0.20	0.10
31.	कार्यशाला निर्माण रामली/दाव लाल, कंवरपुरा 1317-18/1.11.02	,,	0.20	0.20	0.10
32.	कार्यशाला निर्माण सुशील/ रामदेव, कंवरपुरा	,,	0.20	0.20	0.10
33.	कार्यशाला निर्माण बावलाल/ रामदेव, बलाई, कंवरपुरा	,,	0.20	0.20	0.10
पंचायत समिति, लक्ष्मणगढ़					
34.	खरंजा निर्माण मोठो कायमखानी नेछवा 1317-18/1.11.02	नेछवा	1.50	1.50	0.40
35.	पंचायत समिति, श्रीमाधोपुर गेबल सड़क निर्माण विष्णुदास के खेत से नांगल लिताडिया के रास्ते तक 1317-18/1.11.02	अणतपुरा	1.60	1.60	0.40


 हारराम यादव
 ग्राम विकास अधिकारी
 ग्राम पं. २५५
 पाटन

राजस्थान सरकार
कार्यालय जिला परिषद, सीकर

क्रमांक: जिपसा/स्वजीआरवाई./12/1358-63

दिनांक: 14-11-02

// वित्तीय स्वाकृति //

सम्पूर्ण ग्रामाण योजना योजना 20 / जिला परिषद पंचायत समितियों से प्राप्त तकनाका स्वाकृतियों के अनुसार टीप संख्या 155 द्वारा निम्न कार्यों का वित्तीय स्वाकृति स्तद्वारा प्रदान की जाती है :-

क्र. सं.	कार्य का नाम / प्रशासनिक स्वी० क्रमांक एवं दिनांक	कार्यकारी एजेंसी का. पं.	तकनाका स्वाकृति राशि	वित्तीय स्वाकृति राशि	अग्रिमस्था-नान्तरण राशिका 50%
1.	2.	3.	4.	5.	6.
1.	मिट्टीभराव छुर्वा निर्माण, ग्राम छिमोली में सुण्डाराम धतवाल के घर से करडा के घर के सामने से चौक तक 1317/1. 11.02	छिमोली फतेहपुर	1.50	1.50	0.40
2.	ग्राम छिमोली में संस्कृत स्कूल में मिट्टी भराव 1317/1. 11.02	,,	0.40	0.40	0.10
3.	छुर्वा निर्माण ग्राम ताजपुर में शिवकमार के घर से रामेश्वरमोणा के ओगे गणेशाराम के मोहरे तक	गोडिया बडा, फतेहपुर	0.50	0.50	0.15
4.	व्यक्तिगत लाभ मकान निर्माण शैताना/इंगाराम 1317/1. 11.02	गोडिया बडा	0.20	0.20	0.10
5.	फूलाराम/बांगाराम, तिहाय ,,	तिहावली फतेहपुर	0.20	0.20	0.10
6.	मजनलाल/सुल्तान मिणा, अलफसर ,,	छिमोली फतेहपुर	0.20	0.20	0.10
7.	बनवाराम/भैराराम बलाई, छिमोली ,,	,,	0.20	0.20	0.10
8.	रामकौरो/बनाराम नायक, गोग्यासर 1317/1. 11.02	गोग्यासर फतेहपुर	0.20	0.20	0.10
9.	बनवारोलाल/गणपतराम बलाई, 1317/1. 11.02	छिमोली फतेहपुर	0.20	0.20	0.10
10.	गोविन्दा/हाजीराम, कायमसर 1317/1. 11.02	कायमसर फतेहपुर	0.20	0.20	0.10
11.	करडाराम/धन्नाराम चमार, गोग्यासर 1317/1. 11.02	गोग्यासर फतेहपुर	0.20	0.20	0.10
12.	ग्रेवल सड़क निर्माण नूरमोहम्मद की दुकान से कब्रिस्तान तक 1317/1. 11.02	,,	1.00	1.00	0.25
13.	सार्वजनिक कूप मरम्मत, नारा 1317/1. 11.02	हडेरा फतेहपुर	0.40	0.40	0.10
14.	ग्रेवल सड़क निर्माण, निभावली से गुवाड़ तक 1317-18/1. 11.02	दीपावास नौमकोथाना	1.50	1.50	0.40
15.	छरंजा निर्माण चहाकोटाणी से डाबला जिलो रोड से गढ़ कालोनी तन बगड़वा 1317-18/1. 11.02	श्यामपुरा नौमकोथाना	1.99	1.99	0.50
16.	राज. प्राथमिक वि० बक्सार में एक कमरा मय बरामदा निर्माण 1317-18/1. 11.02	घाभापुरा नौमकोथाना	1.00	1.00	0.25

क्रमशः -----2

1.	2.	3.	4.	5.	6.
17.	ग्रैवल सड़क निर्माण, भोपाकी ढाणी तन किशोरपुरा के खोरी 1317-18/ 1.11.02	डुगाकी नांगल नामकाथाना	2.30	2.30	0.50
18.	सामदायिक पवन निर्माण ढाणी गाडावाली, कोटडा 1317-18/ 1.11.02	कोटडा नामकाथाना	1.40	1.40	0.35
पंचायत समिति, पिपरासी					
19.	एक कमरा मय बरामदा निर्माण रा. गा. पा. लिपडी ढाणी 1317-18/1.11.02	रानोली	1.00	1.00	0.25
20.	दुकान निर्माण गणेशाराम/भुराराम रेगर नांगल, 1317-18/1.11.02	अभयपुरा	0.20	0.20	0.10
21.	मकान निर्माण लालचन्द बोहरा बलाई, पलसाना 1317-18/1.11.02	पलसाना	0.20	0.20	0.10
22.	मकान निर्माण मरारीलाल/ओटराम बलाई, पलसाना 1317-18/1.11.02	,,	0.20	0.20	0.10
23.	जोधाराम/गणेशाराम बलाई, मकान निर्माण शिशय 1317-18/	शिशय	0.20	0.20	0.10
24.	,, भुगराम/नानुराम बलाई शिशय 1317-18/1.11.02	,,	0.20	0.20	0.10
25.	,, भुशाराम/चन्द्राराम बलाई शिशय 1317-18/1.11.02	,,	0.20	0.20	0.10
86. पंचायत समिति, खण्डेला					
26.	व्यक्तिगत लाभ मकान निर्माण प्रेमदेवी/फलचन्द बलाई, लाम्बाकी ढाणी 1317-18/1.11.02	जुगलपुरा	0.20	0.20	0.10
27.	हरिप्रसाद/प्रभुदायाल हरिजन, कावट 1317-18/1.11.02	कावट	0.20	0.20	0.10
28.	ईश्वरलाल/मंगवानाराम, कावट 1317-18/1.11.02	,,	0.20	0.20	0.10
29.	भरममत कार्य भुलचन्द/बोईराज भादवाडी 1317-18/1.11.02	भादवाडी	0.10	0.10	0.05
30.	कार्यशाला निर्माण पोकरमल/ रामदेव, कंवरपुरा 1317-18/ 1.11.02	कंवरपुरा	0.20	0.20	0.10
31.	कार्यशाला निर्माण रामली/दाव लाल, कंवरपुरा 1317-18/1.11.02	,,	0.20	0.20	0.10
32.	कार्यशाला निर्माण सुशील/ रामदेव, कंवरपुरा	,,	0.20	0.20	0.10
33.	कार्यशाला निर्माण दावलाल/ रामदेव, बलाई, कंवरपुरा	,,	0.20	0.20	0.10
पंचायत समिति, लक्ष्मणगढ़					
34.	खरजा निर्माण मोठ कायमखानी नेछवा 1317-18/1.11.02	नेछवा	1.50	1.50	0.40
35.	पंचायत समिति, श्रीमाधोपुर ग्रैवल सड़क निर्माण विष्णुदास के खेत से नांगल लिसाडिया के रास्ते तक 1317-18/1.11.02	अणतपुरा	1.60	1.60	0.40


 हारराम यादव
 ग्राम विकास अधिकारी
 ग्राम पं.
 पाटन

क्र.सं.	विवरण	3.	4.	5.	6.
36.	पार एवं प्रेडपेन्दी जिला पार परिषद	1317-18 अरण्यां 1.11.02	0.10	0.10	0.05
37.	पार पराम	" "	0.10	0.10	0.05
38.	परामलाल पराम	" "	0.10	0.10	0.05
39.	पराम निर्माण राजकीय T. T. ताली	" जोड़ावरनगर	1.20	1.20	0.30
40.	पराम निर्माण के आम रास्ते पर मिट्टी भरवा	" वागरिया- वास	0.05	0.05	0.02
41.	ग्रेवल सड़क परम्भत, वागरियावास से नावलाई	" -,-	0.10	0.10	0.05
42.	निम्नलिखित कटाय रोकना कस्बे से पृथ्वीपुरा रोड की तरफ, हासपुर	" हासपुर	0.10	0.10	0.05
43.	कारोपण कार्य राज. मा. वि. चैनपुरा	" चैनपुरा	0.10	0.10	0.05
44.	ग्रेवल सड़क निर्माण, पटवारी वासी से लालाशाली वास्ते वा. पटवारीकावास	" पटवारीका वास	2.10	2.10	0.50
45.	वासी से एवं पाल कन्धाई वासी से लालाशाली, कल्याणपुरा	" कल्याणपुरा	2.10	2.10	0.50
46.	ग्रेवल सड़क निर्माण, निम्नलिखित जोड़ा, नाथसर	" नाथसर	2.10	2.10	0.50
47.	ग्रेवल निर्माण अजीतगढ़ मान- गढ़ रोड से कान की तरफ	" अजीतगढ़	2.00	2.00	0.50
48.	ग्रेवल सड़क निर्माण, रा. उ. प्रा. वि. लाम्बावाली, चैनपुरा	" चैनपुरा	1.00	1.00	0.25
49.	दो कनरे निर्माण प्रा. शा. दुध्यासी	" लिखमाकावास	2.00	2.00	0.50
50.	सामुदायिक भवन निर्माण टकी के पास, वाय	" वाय	1.00	1.00	0.25
51.	एक कनरा निर्माण रा. उ. प्रा. वि. लाम्बावाली दाणी, चैनपुरा	" चैनपुरा	1.00	1.00	0.25
52.	ग्रेवल सड़क निर्माण वानूडा से लाम्बाकादाणी	" वानूडा	2.50	2.50	0.60
53.	ग्रेवल सड़क निर्माण डांसरोली से अखाडा नौसाल के रास्ते तक	" डांसरोली	2.50	2.50	0.60

मुख्य कार्यकारी अधिकारी,
जिला पारषद, सीकर।
दिनांक: 14-11-02

- क्रमांक: सन/ 1353-63
प्रतिलिपि:-
1. विकास अधिकारी, पंचायत समिति
 2. सहायक अभियंता, कार्यालय हाजा
 3. कार्यकारी इंजिनरी ग्राम पंचायत डूंगा की नांगल
 4. मुगतान इंजिनरी
 5. लेखा शाखा।

हारराम यादव
ग्राम विकास अधिकारी
ग्राम पं. DPV
पं. ग. पाटन (र. 1)

मुख्य कार्यकारी अधिकारी,
जिला पारषद, सीकर।

Inspection Report

M/s Jamway Grit Udyog,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (02 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (02 Cone Crusher) c)Covering :- d) Water Spraying System	c) Cone crusher was partially covered with GI sheets. d) Water spraying system was provided.	Partially complied
3.	Arrangement at Vibrating Screen (08 Nos.) a) Covering:-	a) Vibrating screen was partially covered with GI Sheets.	Partially complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were not covered. c) Water spraying arrangement was provided.	Partially complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Boundary wall was provided	Complied
8.	Water Spraying system inside	Water Spraying arrangements	Complied

	unit premises	was provided to suppress dust due to vehicular emission.	
9.	Status of Plantation	Plantation is inadequate.	Not complied
10.	Consent Status	Consent to Operate valid up to 29.02.2032.	Complied

Inspected By:

Ojasvas
(Ojasva Karwasara)
JEE

C.S.

Devita

Regional Officer







Inspection Report

M/s Maa Bhagwati Stone Crusher,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (01 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was not provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (02 Granulator & 01 Dust Machine) c) Covering :- d) Water Spraying System	c) Granulator & Dust Machine were not covered with GI sheets. d) Water spraying system was not provided.	Partially complied
3.	Arrangement at Vibrating Screen (02 Nos.) a) Covering:-	a) Vibrating screen was not covered with GI Sheets.	Partially complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were not covered. c) Water spraying arrangement was provided.	Partially complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Demarcation/Fencing wall was provided around the premises	Complied
8.	Water Spraying system inside	Water Spraying arrangements	Complied

	unit premises	was provided to suppress dust due to vehicular emission.	
9.	Status of Plantation	Plantation is around 100 to 150.	Adequate
10.	Consent Status	Consent to Operate valid up to 30.04.2033.	-

Inspected By:

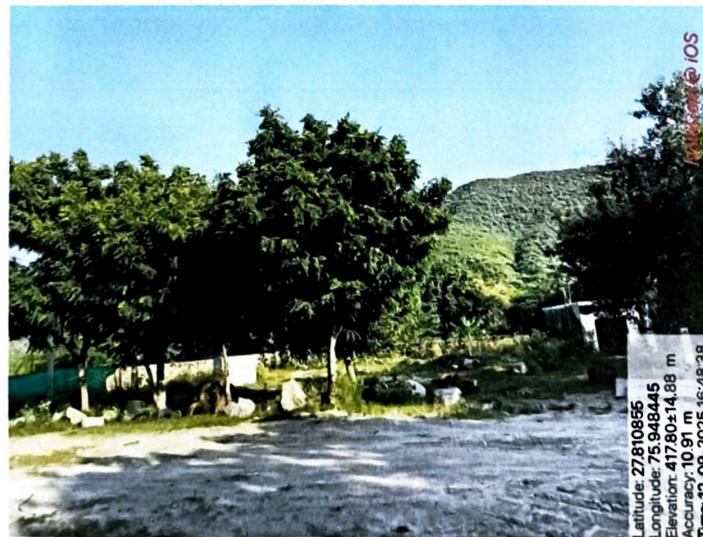
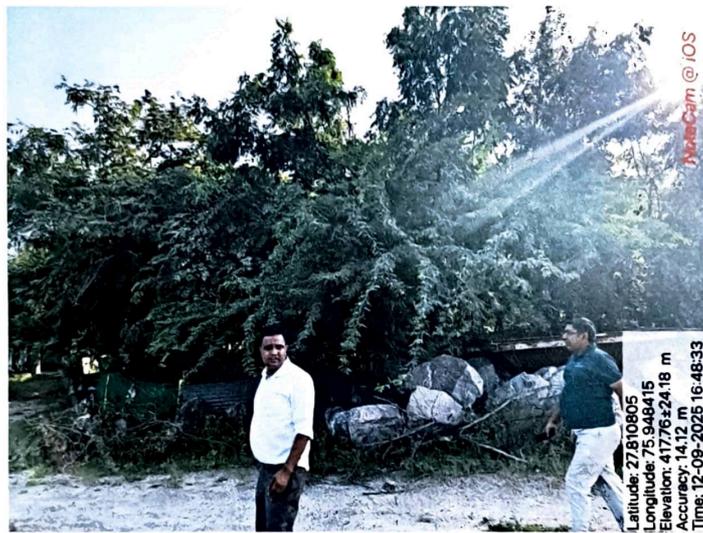
Ojasvika
(Ojasva Karwasara)

JEE

Savita
(Savita)

Regional Officer





Inspection Report

M/s Sanwariya Stone Crusher,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (01 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (03 Granulator & 01 Chakki) c)Covering :- d) Water Spraying System	c) Granulator & Chakki were covered with GI sheets. d) Water spraying system was provided.	complied
3.	Arrangement at Vibrating Screen (02 Nos.) a) Covering:-	a) Vibrating screen was covered with GI Sheets.	complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were not covered. c) Water spraying arrangement was provided.	Partially complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Demarcation/Fencing wall was not provided around the premises	Partially Complied

8.	Water Spraying system inside unit premises	Water Spraying arrangements was provided to suppress dust due to vehicular emission.	Complied
9.	Status of Plantation	Plantation is around 50 to 55.	-
10.	Consent Status	Consent to Operate valid up to 30.04.2032.	-

Inspected By:

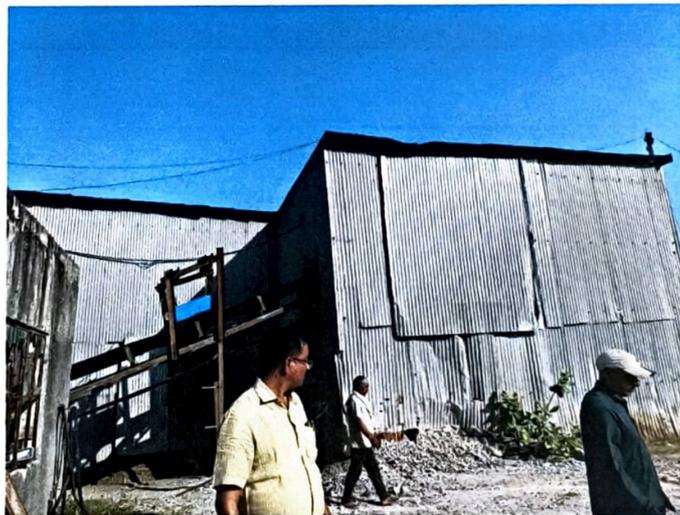
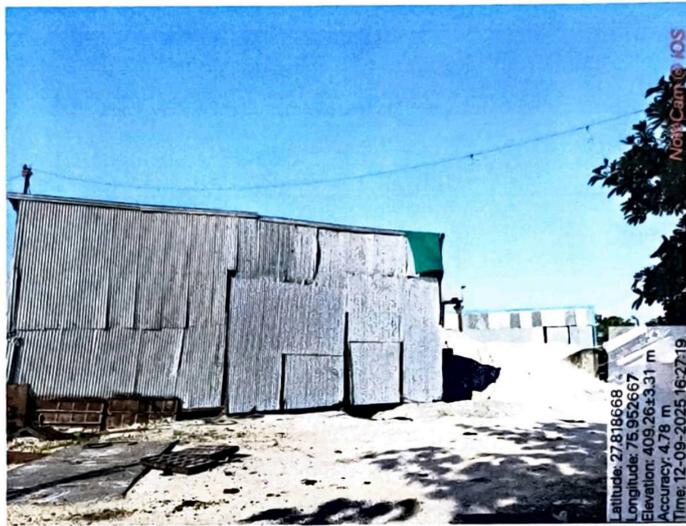
Ojasva
(Ojasva Karwasara)

JEE

Savita
(Savita)

Regional Officer







Inspection Report

M/s New Balaji Stone Crusher,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (01 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (03 Granulator and 01 Dust Machine) c)Covering :- d) Water Spraying System	c) Cone crusher was covered with GI sheets. d) Water spraying system was provided.	complied
3.	Arrangement at Vibrating Screen (01 Nos.) a) Covering:-	a) Vibrating screen was covered with GI Sheets.	complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were not covered. c) Water spraying arrangement was provided.	Partially complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Demarcation/Fencing wall was not provided	Partially Complied
8.	Water Spraying system inside	Water Spraying arrangements	Complied

	unit premises	was provided to suppress dust due to vehicular emission.	
9.	Status of Plantation	Plantation is around only 30.	Inadequate
10.	Consent Status	Consent to Operate valid up to 30.06.2032.	-

Inspected By:

Ojasrabas

(Ojasva Karwasara)

Savita

(Savita)

JEE

Regional Officer







Inspection Report

M/s KD Minerals and Mines,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (01 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (01 Cone Crusher) c)Covering :- d) Water Spraying System	c) Cone crusher was covered with GI sheets. d) Water spraying system was provided.	complied
3.	Arrangement at Vibrating Screen (02 Nos.) a) Covering:-	a) Vibrating screen was covered with GI Sheets.	complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were covered. c) Water spraying arrangement was provided.	complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Demarcation/Fencing wall was provided	Complied
8.	Water Spraying system inside	Water Spraying arrangements	Complied

	unit premises	was provided to suppress dust due to vehicular emission.	
9.	Status of Plantation	Plantation is around 50 to 55.	-
10.	Consent Status	Consent to Operate valid up to 31.01.2035.	-

Ojasvas
(Ojasva Karwasara)

JEE

Inspected By:

Savita
(Savita)

Regional Officer







Inspection Report

M/s Baba Stone Crusher,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (01 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was not provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (01 Cone Crusher & 01 Chakki) c) Covering :- d) Water Spraying System	c) Cone Crusher & Chakki were not covered with GI sheets. d) Water spraying system was not provided.	Partially complied
3.	Arrangement at Vibrating Screen (02 Nos.) a) Covering:-	a) Vibrating screen was not covered with GI Sheets.	Partially complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were not covered. c) Water spraying arrangement was not maintained.	Partially complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Demarcation/Fencing wall was not provided around the premises	Partially Complied

8.	Water Spraying system inside unit premises	Water Spraying arrangements was provided to suppress dust due to vehicular emission.	Complied
9.	Status of Plantation	Plantation is around 20 to 25.	-
10.	Consent Status	Consent to Operate valid up to 31.12.2031.	-

Ojasvika

(Ojasva Karwasara)

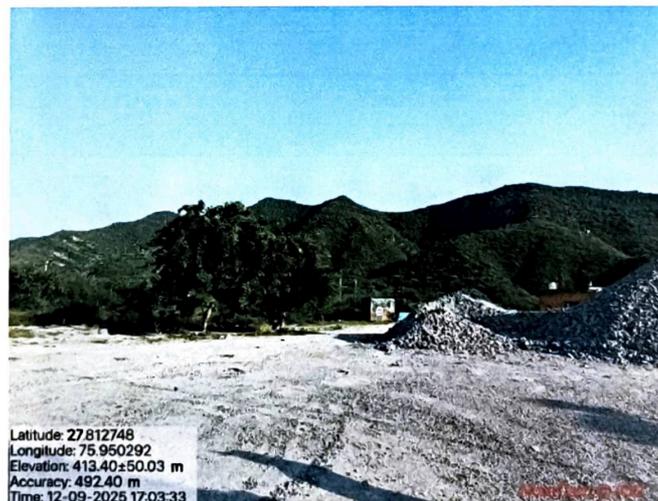
JEE

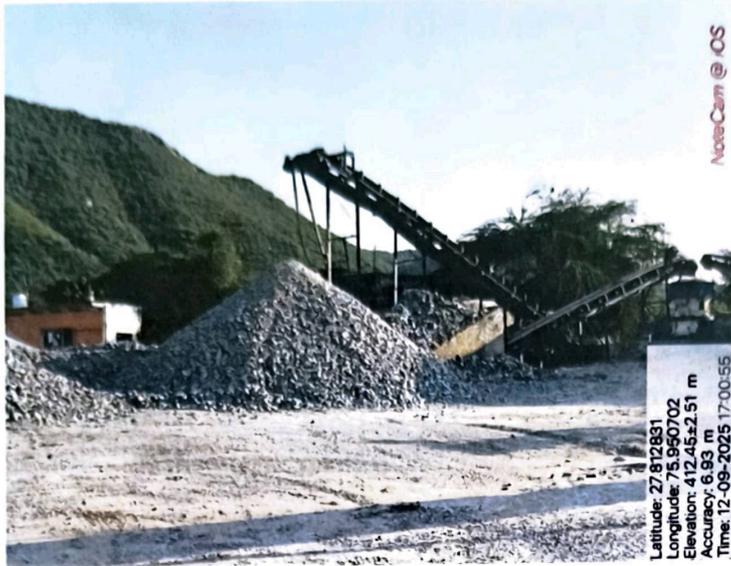
Inspected By:

Savita

(Savita)

Regional Officer





Inspection Report

M/s Maa Karani Stone Crusher,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (01 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was not provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (02 Granulator & 01 Dust Machine) c) Covering :- d) Water Spraying System	c) Granulator & Dust Machine were not covered with GI sheets. d) Water spraying system was not provided.	Partially complied
3.	Arrangement at Vibrating Screen (02 Nos.) a) Covering:-	a) Vibrating screen was not covered with GI Sheets.	Partially complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were not covered. c) Water spraying arrangement was provided.	Partially complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Demarcation/Fencing wall was provided around the premises	Complied
8.	Water Spraying system inside	Water Spraying arrangements	Complied

	unit premises	was provided to suppress dust due to vehicular emission.	
9.	Status of Plantation	Plantation is around 100 to 150.	Adequate
10.	Consent Status	Consent to Operate valid up to 31.01.2033.	-

Ojasva Karwasara
(Ojasva Karwasara)

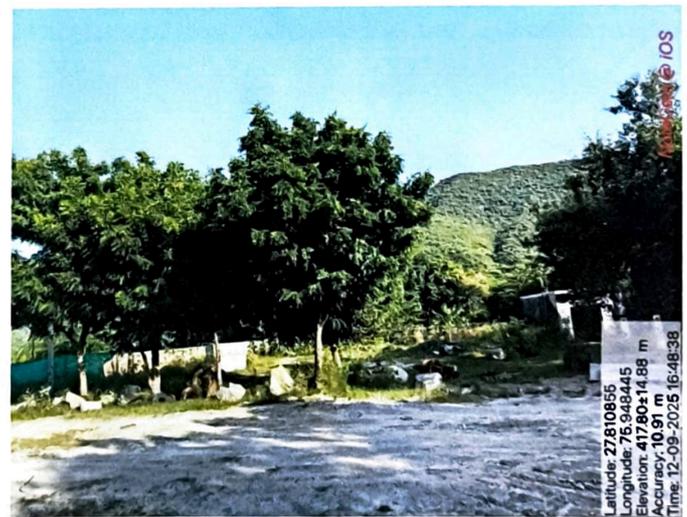
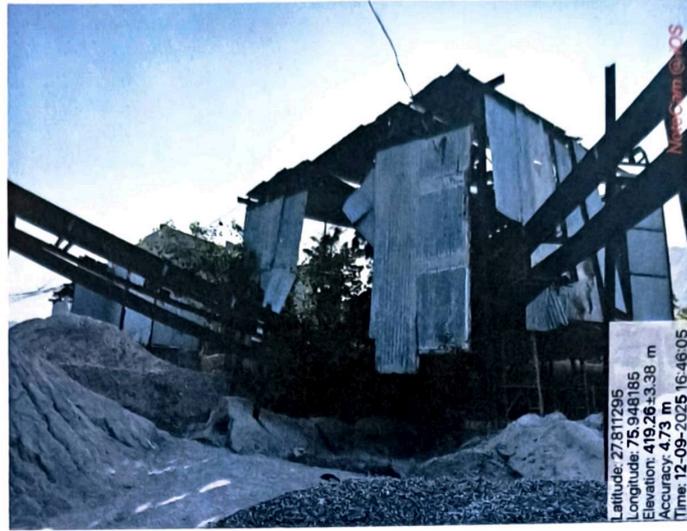
JEE

Inspected By:

Savita
(Savita)

Regional Officer





Inspection Report

M/s Balaji Stone Crusher,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (01 Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was not provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (02 Granulator & 02 Chakki) c) Covering :- d) Water Spraying System	c) Granulator & Chakki were not covered with GI sheets. d) Water spraying system was not provided.	Partially complied
3.	Arrangement at Vibrating Screen (01 Nos.) a) Covering:-	a) Vibrating screen was not covered with GI Sheets.	Partially complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were not covered. c) Water spraying arrangement was not maintained.	Partially complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Demarcation/Fencing wall was not provided around the premises	Partially Complied

8.	Water Spraying system inside unit premises	Water Spraying arrangements was provided to suppress dust due to vehicular emission.	Complied
9.	Status of Plantation	Plantation is around 30 to 40.	-
10.	Consent Status	Consent to Operate valid up to 31.10.2030.	-

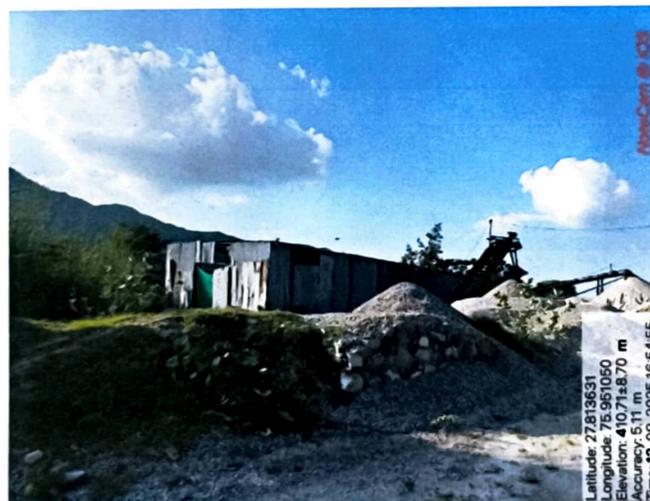
Ojasvika
(Ojasva Karwasara)

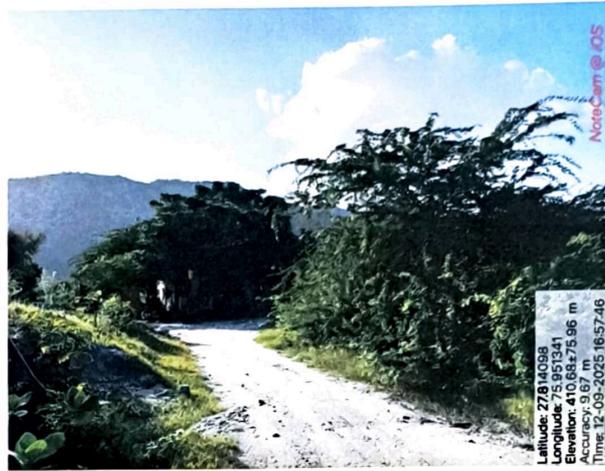
JEE

Inspected By:

Savita
(Savita)

Regional Officer





Inspection Report

M/s Shri Balaji Mines and Minerals,

Village- Kishorpura, Tehsil – Neem Ka Thana & Distt.- Sikar

The unit was inspected by the under signed board official on 12.09.2025. During visit, the unit was found non-operational. Status of pollution control measures was as under:-

Sr. No.	Source of fugitive emission	Pollution control measures provided	Remark
1.	Arrangement at Primary Stone Crusher (Jaw Crusher) a) Covering:- b) Water Spray System	a) Jaw crusher was partially covered with GI Sheets. b) Water spraying system was provided.	Partially complied
2.	Arrangement at Secondary Stone Crusher (02 granulator & 02 Chakki) c)Covering :- d) Water Spraying System	c) Granulator & chakki was covered with GI sheets. d) Water spraying system was provided.	Complied
3.	Arrangement at Vibrating Screen a) Covering:-	a) Vibrating screen was covered with GI Sheets.	Complied
4.	Arrangement at Transfer Points a) Wind Breaking Wall/Partition Wall b) Hood at Transfer point c) Water spray Arrangement	a) Wind breaking wall was provided along the conveyor. b) Transfer points were covered. c) Water spraying arrangement was provided.	Complied
5.	Sing Board and Road Status inside the premises	Sing Board was provided, Paved/Morram/Hard surface road was provided inside the unit premises.	Complied
6.	Boundary / Fencing surrounding premises.	Boundary wall was provided	Complied
8.	Water Spraying system inside	Water Spraying arrangements	Complied

	unit premises	was provided to suppress dust due to vehicular emission.	
9.	Status of Plantation	Plantation was found inadequate.	Not complied
10.	Consent Status	Consent to Operate valid up to 29.02.2032.	Complied

Inspected By:

Ojasva Karwasara
(Ojasva Karwasara)
JEE

C.S.

Devi
Regional Officer







Note: 2nd Bajili mines sinq unites
Time: 15-08-2022 18:31:04
Location: 63318 m
Elevation: 42236.51042 m
Longitude: 12 011833
Latitude: 31 848681

Note: 2nd Bajili mines sinq unites



Note: 2nd Bajili mines sinq unites
Time: 15-08-2022 18:31:38
Location: 3799 m
Elevation: 41389.1300 m
Longitude: 12 023843
Latitude: 31 854181

Note: 2nd Bajili mines sinq unites

Inspection Report- Mining

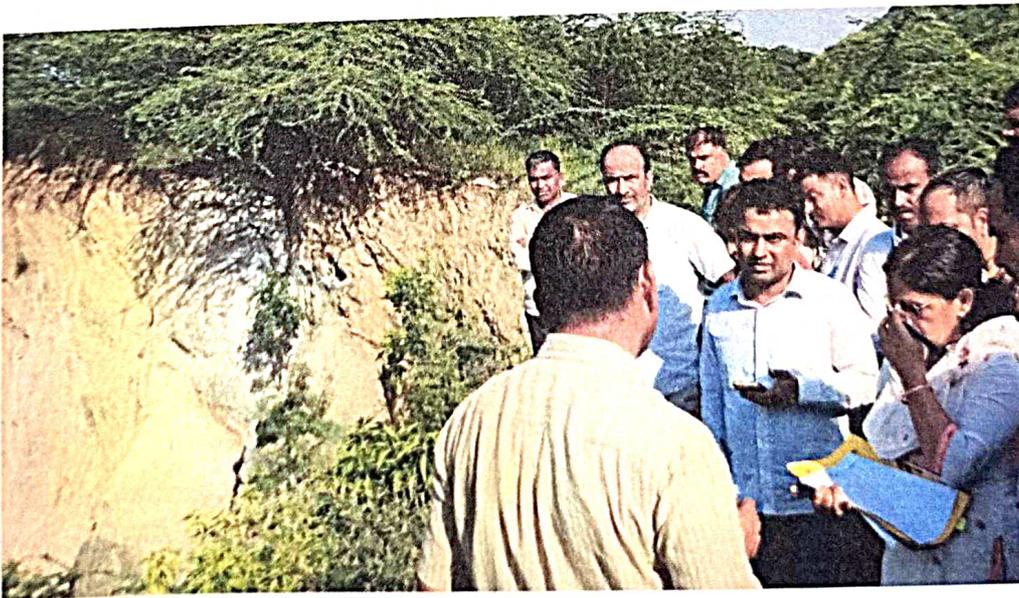
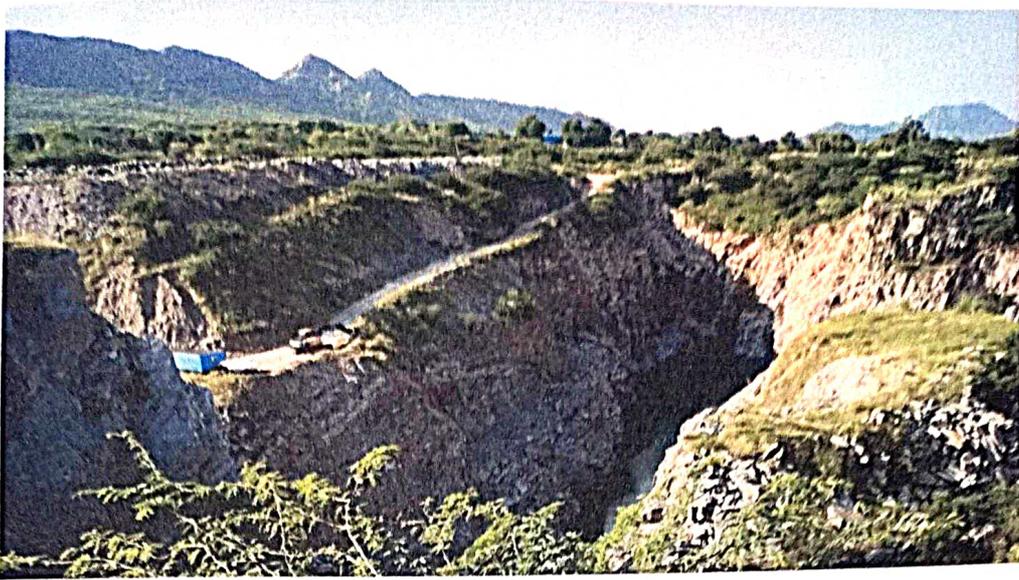
1	a. Name of the Mine:	M/s Devraj Tehlan
	b. Communication address:	ML No. 413/2010, N/v – Kishorpura, Tehsil-Patan, District - Sikar
	c. E-mail:	--
	d. Mobile:	--
	e. Mining lease number	ML No. 413/2010, Area:- 1.0 Hectare
	f. Village & Tehsil	N/v – Kishorpura, Tehsil- Patan
	g. District	Sikar
2	Date of inspection:	12.09.2025
3	Name and designation of the person contacted:	Shri Shankar Saini
4	Name of Mineral (s)	Quartzite (Masonry Stone)
5	Type of Mineral (s): Major (scheduled/non-scheduled) /Minor	Minor
6	Category of Mine: Red/ Orange/ Green	Red
7	Status of Operation: operational/ non-operational/ closed/ any other - If non-operational reason and period of non- operation	Non-operational
8	Status of consent under the Water Act, 1974 and Air Act, 1981	Consent to operate under Air Act was granted vide Head office (Mines), RSPCB, dated 26.10.2021 for the period from 26.10.2021 to 30.09.2026 for Quartzite (Masonry Stone) - 177840 TPA. (Unit id-16590)
10	Consented production capacity	Quartzite (Masonry Stone) - 177840 TPA
11	Type of mining operation: Opencast/ Under Ground	Opencast
12	Mechanized mining/ semi mechanized mining/ manual mining	semi mechanized mining
13	Number of mining pits with dimensions	01 mining pit.
14	Status of water table and its intersection with present mining depth	As per visual observation during inspection present mining operations are above ground water table.
15	Number of over burden dumps with dimensions	No over burden dumps at present site.
16	Status and verification of retaining wall constructed around over burden dumps	Not provided

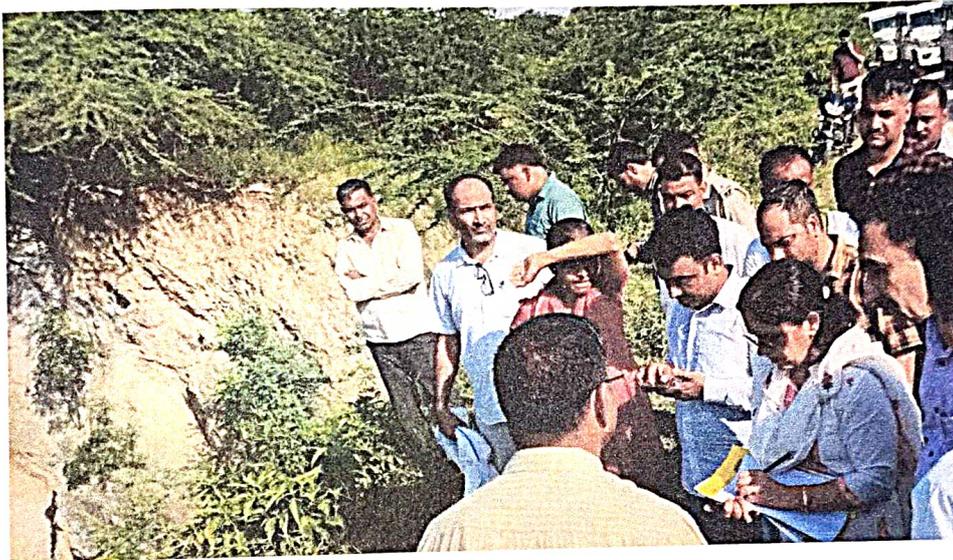
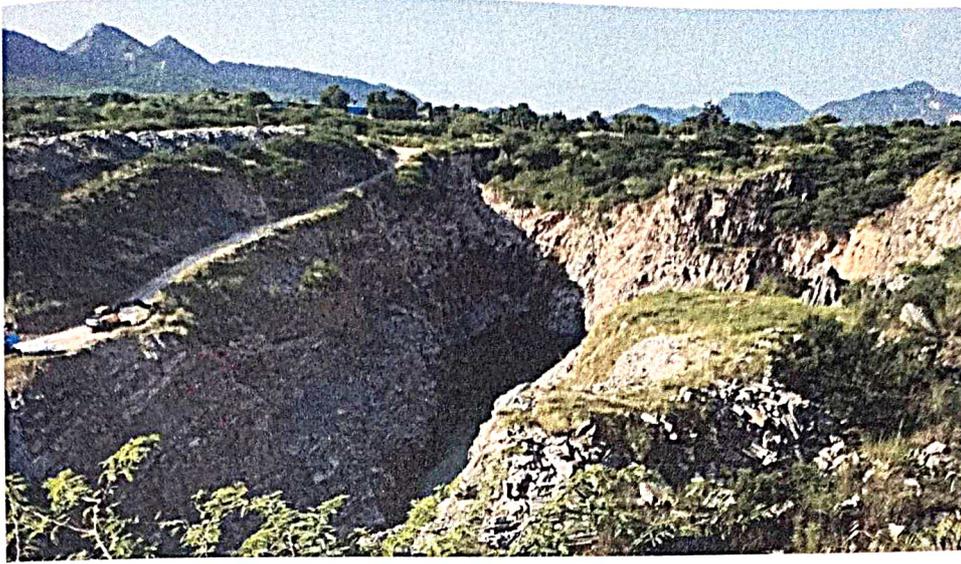
17	Status and verification of siltation pond constructed around over burden dumps	Not provided	59
18	Status and verification of garland drains and siltation pond around pits	Not provided	
19	Water Sprinkling Arrangements	Representative informed that mine was nonoperational since 19.06.2025.	
20	Whether top soil is available? If yes, how is it stacked? Its location and quantity.	Not Available.	
21	Status and verification of plantation around the dumps, boundary of lease, road side and other locations. Please specify details of plantation and overall quantum	Not plantation were found within mine area.	
22	Water related:		
	A	Source of Water	Through outsources tanker (As reported)
	B	Water consumption process/use wise	Total water consumption is 5.0 KLD water is used for sprinkling and domestic purpose and plantation (As reported)
23	Waste water generation (Stream wise) per day:	No waste water generated from mining operation.	
24	Other relevant information regarding the mine, including complaints	Nil	
26	Other Information/ Observation: -		

Ojaswa

(Ojaswa Karwasara)
JEE

Inspected By:
Savita
(Savita)
Regional Officer







Regional Office
Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001
rorpcb.sikar@gmail.com
REGISTERED POST/E-MAIL



RO/PCB/RO-Sikar/NEE-82/ 1544

Date: 23.09.2025

M/s Jamway Grit Udyog
Khasra No. 176 & 177, Village – Kishorpura,
Tehsil Patan, District Sikar

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit (Unit ID- 118997)
Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of M/s Jamway Grit Udyog located at Khasra No. 176 & 177, N/v Kishorpura, Tehsil – Patan, District - Sikar (herein after referred to as the "mine") is operating a stone crusher and engaged in production of Stone Grit and Dust.
5. And whereas, Consent to operate was issued to unit vide office letter dated 23.05.2022 for the production capacity of 1000 TPD which is valid up to 29.02.2032.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 1. Jaw, Cone Crusher & Screen were partially covered.
 2. Transfer point was not covered.
 3. Adequate plantation was not observed within the premises. Please submit the proposal of plantation to develop at least 33% of total mine area to maintain Ambient Air Quality around the Stone Crusher.
7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) **Revocation of the CTO issued to the unit on date 23.05.2022.**

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, before 29.09.2025 to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely

Savita
(Savita)

Regional Officer

Savita

Regional Officer

Copy to – Master file.

Recd
22/9/25



RO/RPCB/RO-Sikar/NEE-91/ 1505

Date: 17.09.2025

M/s Maa Bhagawati Stone Crusher
ML NO. 166/2005, Village – Kishorpura,
Tehsil Patan, District Sikar

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit (Unit ID- 5529)
Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of M/s Maa Bhagwati Stone Crusher located at ML No. 166/2005, N/v Kishorpura, Tehsil – Patan, District - Sikar (herein after referred to as the "mine") is operating a stone crusher and engaged in production of Stone Grit and Dust & Silica Sand.
5. And whereas, Consent to operate was issued to unit vide office letter dated 25.11.2022 for the production capacity of 1100 TPD which is valid up to 30.04.2033.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 1. Jaw, Granulator, Dust Machine was partially covered.
 2. Water sprinkling system was not provided.
 3. Housekeeping was not maintained properly.
7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) **Revocation of the CTO issued to the unit on date 25.11.2022.**

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, **within 10 days (27.09.2025) of issuance of this letter**, to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely


(Savita)

Regional Officer

9-


Regional Officer

9-

Copy to – Master file.

प्राप्त किया

राजस्थान प्रदूषण नियंत्रण बोर्ड



Regional Office
Rajasthan State Pollution Control Board
 Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001
 rorpcb.sikar@gmail.com
 REGISTERED POST/E-MAIL



RO/RPCB/RO-Sikar/SIK-OTRA-369/1549
M/s Sanwariya Stone Crusher,
Khasra No. 214, Village – Kishorpura,
Tehsil Patan, District Sikar

Date: 23.09.2025

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit.

Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of **M/s Sanwariya Stone Crusher** located at **Khasra No. 214, N/v Kishorpura, Tehsil – Patan, District - Sikar** (herein after referred to as the "mine") is operating a stone crusher and engaged in production of **Grinding of Silica Sand and Stone Girt & Dust.**
5. And whereas, Consent to operate was issued to unit vide office letter dated 24.05.2022 for the production capacity of 2000 TPD which is valid up to 30.04.2032.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 - a. Jaw was partially covered
 - b. Transfer point was not covered.
 - c. Adequate planation was not observed within the premises.
 - d. Demarcation/fencing was not done by the crusher unit.
7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) **Revocation of the CTO issued to the unit on date 24.05.2022.**

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, before 29.09.2025 to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely

Savita
 (Savita)

Regional Officer₀₂

Savita
 Regional Officer₀₂

Copy to – Master file.

Recd
R.B. Samr
 23/9/25



Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001
rorpcb.sikar@gmail.com
REGISTERED POST/E-MAIL



RO/RPCB/RO-Sikar/NEE-148/ 1548
M/s New Balaji Stone Crusher,
Khasra No. 214, Village – Kishorpura,
Tehsil Patan, District Sikar

Date: 23.09.2025

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit.

Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of M/s New Balaji Stone Crusher located at Khasra No. 214, N/v Kishorpura, Tehsil – Patan, District - Sikar (herein after referred to as the "mine") is operating a stone crusher and engaged in production of Stone Dust.
5. And whereas, Consent to operate was issued to unit vide office letter dated 18.08.2022 for the production capacity of 1300 TPD which is valid up to 30.06.2032.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 - a. Jaw was partially covered
 - b. Transfer point was not covered.
 - c. Adequate planation was not observed within the premises.
 - d. Demarcation/fencing was not done by the crusher unit.

7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) Revocation of the CTO issued to the unit on date 18.08.2022.

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, before 29.09.2025 to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely

— Sd —

(Savita)

Regional Officer


Regional Officer

Copy to – Master file.



Regional Office
Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001
rjspcb.sikar@gmail.com
REGISTERED POST/E-MAIL



LIFE
Lifestyle for
Environment

RO/RPCB/RO-Sikar/SIK-OTA-1338/1545

Date: 23.09.2025

M/s KD Minerals and Mines
Khasra NO. 389/320, & 392/387 Village - Kishorpura,
Tehsil Patan, District Sikar

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit (Unit ID- 136650)

Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of M/s KD Minerals and Mines located at Khasra No. 389/320 & 392/387, N/v Kishorpura, Tehsil - Patan, District - Sikar (herein after referred to as the "mine") is operating a stone crusher and engaged in production of Stone Grit and Dust.
5. And whereas, Consent to operate was issued to unit vide office letter dated 05.03.2025 for the production capacity of 2500 TPD which is valid up to 31.01.2035.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 1. Jaw Crusher was partially covered.
7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) Revocation of the CTO issued to the unit on date 05.03.2025

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, before 29.09.2025 to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely

Savita
(Savita)

Regional Officer

Savita
Regional Officer

Copy to - Master file.

Received RJS
23/9/25



Regional Office
Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001

rorpcb.sikar@gmail.com

REGISTERED POST/E-MAIL



RO/RPCB/RO-Sikar/NEE-151 / 1501

Date: 16.09.2025

M/s Baba Stone Crusher
ML NO. 41/2005, Village – Kishorpura,
Tehsil Patan, District Sikar

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit (Unit ID- 1928)

Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of M/s Baba Stone Crusher located at ML No. 410/2005, N/v Kishorpura, Tehsil – Patan, District - Sikar (herein after referred to as the "mine") is operating a stone crusher and engaged in production of Stone Grit and Dust.
5. And whereas, Consent to operate was issued to unit vide office letter dated 11.02.2022 for the production capacity of 500 TPD which is valid up to 31.12.2031.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 1. Jaw, Cone Crusher was not covered.
 2. Demarcation of plant was not done.
 3. Water sprinkling system was not provided.
 4. Housekeeping was not maintained properly.
 5. Adequate plantation was not observed within the premises. Please submit the proposal of plantation to develop at least 33% of total mine area to maintain Ambient Air Quality around the Stone Crusher.
7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) **Revocation of the CTO issued to the unit on date 11.02.2022.**

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, **within 10 days (26.09.2025) of issuance of this letter**, to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely

sd/
(Savita)

Regional Officer

Copy to – Master file.

पूजा मिश्रा
शुभ

Savita
Regional Officer



Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001.
rorpcb.sikar@gmail.com
REGISTERED POST/E-MAIL



RO/PCB/RO-Sikar/NEE-90 / 1500

Date: 16.09.2025

M/s Balaji Stone Crusher
ML NO. 166/2005, Village – Kishorpura,
Tehsil Patan, District Sikar

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit (Unit ID- 16216)
Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of **M/s Balaji Stone Crusher** located at ML No. 166/2005, N/v Kishorpura, Tehsil – Patan, District - Sikar (herein after referred to as the "mine") is operating a stone crusher and engaged in production of **Stone Grit and Dust**.
5. And whereas, Consent to operate was issued to unit vide office letter dated 09.11.2020 for the production capacity of 500 TPD which is valid up to 31.10.2030.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 1. **Jaw, Granulator, Dust Machine was covered partially.**
 2. **Demarcation of plant was not done.**
 3. **Water sprinkling system was not provided.**
 4. **Housekeeping was not maintained properly.**
 5. **Adequate plantation was not observed within the premises. Please submit the proposal of plantation to develop at least 33% of total mine area to maintain Ambient Air Quality around the Stone Crusher.**
7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) **Revocation of the CTO issued to the unit on date 09.11.2020.**

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, **within 10 days (26.09.2025) of issuance of this letter**, to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely


(Savita)

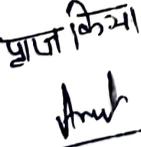
Regional Officer

9c


Regional Officer

9c

Copy to – Master file.





Regional Office
Rajasthan State Pollution Control Board
 Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001
 rorpcb.sikar@gmail.com
REGISTERED POST/E-MAIL



RO/PCB/RO-Sikar/SIK-OTA-1087/ 1543

Date: 23.09.2025

M/s Balaji Mines and Minerals
ML No. 30/2011, Village – Kishorpura,
Tehsil Patan, District Sikar

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit (Unit ID- 116367)

Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of M/s Balaji Mines and Minerals located at ML No. 30/2011, N/v Kishorpura, Tehsil – Patan, District - Sikar (herein after referred to as the "mine") is operating a stone crusher and engaged in production of Stone Grit and Dust.
5. And whereas, Consent to operate was issued to unit vide office letter dated 16.03.2022 for the production capacity of 2000 TPD which is valid up to 29.02.2032.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:
 1. Jaw Crusher was partially covered.
 2. Transfer point was not covered.
 3. Adequate plantation was not observed within the premises. Please submit the proposal of plantation to develop at least 33% of total mine area to maintain Ambient Air Quality around the Stone Crusher.
7. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
8. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) **Revocation of the CTO issued to the unit on date 16.03.2022.**

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, before 29.09.2025 to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely

Savita
 (Savita)

Regional Officer

Savita
 Regional Officer

Copy to - Master file.

23/9/25



Regional Office
Rajasthan State Pollution Control Board
Shiv Singhpura Housing Board, Nawalgarh Road, Sikar- 332001
rorpcb.sikar@gmail.com
REGISTERED POST/E-MAIL



LIFE
Lifestyle for
Environment

RO/RPCB/RO-Sikar/SKM-751/1542
M/s Devraj Tehlan
ML No. 413/2010, Village – Kishorpura,
Tehsil Patan, District Sikar

Date: 23.09.2025

Sub:- Show Cause Notice for intended revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of your unit.

Ref: Inspection of the unit dated 12.09.2025

1. Whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of the air.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of Air pollution.
4. And whereas, unit is operating in the name and style of M/s Devraj Tehlan located at ML No. 413/2010, N/v Kishorpura, Tehsil – Patan, District - Sikar (herein after referred to as the "mine") is operating a mine and engaged in mining of Quartzite.
5. And whereas, Consent to operate was issued to unit vide office letter dated 26.10.2021 for the mining capacity of 177840 TPA which is valid up to 30.09.2026.
6. And whereas, during inspection of your unit dated 12.09.2025 by Board officials, following non-compliance were observed in your unit:

- a. You have not provided pillars for demarcation of lease area.
- b. Plantation was found Inadequate (i.e. less than 33% of the total lease area)
- c. You have not provided garland drains and siltation pond around pit.
- d. You have not provided Display Board showing ML No., Address and consented capacity is not found at mine site.
- e. You have not submitted compliance report of EC.

7. And whereas, in compliance to earlier consent letter dated 26.10.2021 you have not submitted evidence based compliance report with photographs.
8. And whereas, you have not submitted past year authentic production figure.
9. And whereas, the unit has failed to comply with the consent conditions & the provisions of the Air Act.
10. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

- (a) Revocation of the CTO issued to the unit on date 26.10.2021.

In view of above, this show cause notice is issued, as to why revocation mentioned above be not issued. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, before 29.09.2025 to this office, failing to which revocation under Air Act shall be confirmed without any further notice.

Yours sincerely

Savita
(Savita)

Regional Officer 2

Savita
Regional Officer 2

Copy to – Master file.

JK
Rawal
23/9/25

राजस्थान सरकार

वन विभाग

कार्यालय उप वन संरक्षक, सीकर (राजस्थान)

(सांवली रोड़, सीकर-332001; Ph. No. 01572-274094; email : dcf.sikar.forest@rajasthan.gov.in, dcfsikar@gmail.com)

क्रमांक :- एफ () सर्वे / उवस / 2025-26 /

दिनांक :- 20.09.25

निमित्त:- 14617

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सीकर।

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 106/2025 (सीजेड) माला राम गुर्जर बनाम् स्टेट ऑफ राजस्थान एवं अदर्स।

सन्दर्भ :- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल के आदेश दिनांक 12.08.2025 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 106/2025 (सीजेड) माला राम गुर्जर बनाम् स्टेट ऑफ राजस्थान एवं अदर्स के आदेश दिनांक 12.08.2025 के क्रम में रिपोर्ट संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित हैं।

संलग्न :- उपरोक्तानुसार।

भवदीय,

(गुलजारी लाल)

उप वन संरक्षक

सीकर

माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन गोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 106/2025 (सीजेड) माला राम गुर्जर बनाम स्टेट ऑफ राजस्थान एवं अदर्स ।

उक्त प्रकरण में प्रतिवादी संख्या 8 से 17 में उल्लेखित खनन पट्टा एवं क्लेशरों की वन सीमा से दूरी के संबंध में रिपोर्ट निम्नानुसार है:-

प्रतिवादीगण क्र.सं.	प्रतिवादीगण का नाम	निकटतम वन सीमा से लगभग दूरी (मी० में)	विशेष विवरण
1	2	3	4
8.	जमवाय ग्रिट उद्योग	200	
9.	मां भगवती स्टोन क्लेशर	200	
10.	सांवरिया स्टोन क्लेशर	230	उक्त क्लेशर निकटतम वन सीमा से लगभग 230 मीटर की दूरी पर स्थित हैं, किन्तु विभाग द्वारा कराये गये वृक्षारोपण की सीमा से लगभग 95 मीटर दूर हैं।
11.	न्यू बालाजी स्टोन क्लेशर	300	उक्त क्लेशर निकटतम वन सीमा से लगभग 300 मीटर की दूरी पर स्थित हैं, किन्तु विभाग द्वारा कराये गये वृक्षारोपण की सीमा से लगभग 150 मीटर दूर हैं।
12.	के. डी. क्रोन क्लेशर	220	उक्त क्लेशर निकटतम वन सीमा से लगभग 220 मीटर की दूरी पर स्थित हैं, किन्तु विभाग द्वारा कराये गये वृक्षारोपण की सीमा से लगभग 110 मीटर दूर हैं।
13.	बाबा स्टोन क्लेशर	100	
14.	करणी स्टोन क्लेशर	100	
15.	बालाजी स्टोन क्लेशर	200	
16.	श्री बालाजी स्टोन क्लेशर	40	
17.	जय भवानी माईन्स एण्ड मिनरल्स	28	

नोट:- मौका निरीक्षण के दौरान उपरोक्त क्लेशरों एवं खनन पट्टों का मौके पर सीमांकन किया हुआ नहीं पाया गया। जिस कारण कॉलम संख्या 3 में लगभग दूरी दर्शायी गई है। उक्त क्लेशरों एवं खनन पट्टों में से कोई भी वन भूमि पर स्थित नहीं है।

अभिषेक
20/9/25

अनिता कुमारी
20.09.25
(अनिता कुमारी)
सहायक वन संरक्षक,
मुख्यालय सीकर

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना

दूरभाष व फ़ैक्स : 01574-23181

E-mail:- ame.neemkathana@rajasthan.gov.in

क्रमांक:-सखअ/नीम/विविध/2025/1712

दिनांक:-25.09.2025

प्रेषित:-

क्षेत्रीय अधिकारी,

राजस्थान पॉल्यूशन कंट्रोल बोर्ड,

सीकर।

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विधाराधीन ऑरिजन एप्लीकेशन 106/2025 माला राम गुर्जर एण्ड ऐएनआर बनाम स्टेट ऑफ राजस्थान एण्ड अदर्स में मौका निरीक्षण दिनांक 12.09.2025 में चाही गई सूचना के सम्बन्ध में।

प्रसंग:- ऑरिजन एप्लीकेशन 106/2025 में गठित कमेटी द्वारा निरीक्षण दिनांक 12.09.2025 में चाही गई सूचना के क्रम में।

महोदय

उपर्युक्त विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विधाराधीन ऑरिजन एप्लीकेशन 106/2025 माला राम गुर्जर एण्ड ऐएनआर बनाम स्टेट ऑफ राजस्थान एण्ड अदर्स में चाही गई सूचना निम्नानुसार इस पत्र के साथ सलंगन कर श्रीमान को सादर प्रेषित है :-

खननपट्टा का विवरण:- खननपट्टा संख्या 413/2010 वास्ते खनिज क्वार्टर्जाईट (खनिज उपयोग के आधार पर) क्षेत्रफल 1.00 हैक्टर निकट ग्राम किशोरपुरा तहसील पाटन जिला सीकर में फर्म जय भवानी माईन्स एण्ड मिनरल्स के नाम धृत है।

1. खननपट्टे में डीप होल ब्लास्टिंग की अनुमति डी.जी.एम.एस. अजमेर द्वारा दिनांक 28.06.2023 से जारी की हुई है, प्रति सलंगन है। खननपट्टे में ब्लास्टिंग का कार्य माईन्स मैनेजर की उपस्थिति में किया जाता है।
2. खननपट्टे में खान प्रबंधक/माईन्स मैनेजर की नियुक्ति डी.जी.एम.एस. अजमेर द्वारा दिनांक 11.12.2024 से हुई है, प्रति सलंगन है। खननपट्टे में खननकार्य माईन्स मैनेजर की उपस्थिति में किया जाता है।



3. खननपट्टे की वन भूमि से दूरी वन विभाग के पत्र दिनांक 01.09.2010 के अनुसार आवेदित क्षेत्र की निकटतम वन सीमा से दूरी लगभग 125 मीटर है। प्रति सलंगन है।
4. खननपट्टे में अवैध खनन पाये जाने पर दिनांक 16.05.2014 को मौका पंचनामा बनाया गया, जिसकी शास्ति राशि रू 11,44,000/- जमा हो चुकी है। जमा चालान की प्रति सलंगन है।
5. खननपट्टे में साईन बोर्ड, पिल्लर व बैचेन्र वनी हुई है, तकनीकी कर्मचारी की मौका रिपोर्ट दिनांक 23.09.2025 सलंगन है।
6. खननपट्टे में अन्तिम रवन्ना दिनांक 20.06.2025 को जारी हुआ है, प्रति सलंगन है।
7. खननपट्टे में ऑवरबर्डन हटाने हेतु आज दिनांक तक कोई परमिट जारी नहीं किया गया है।

भवदीय


(अशोक वर्मा)

सहायक खनि अभियन्ता
नीमकाथाना

भारत सरकार Govt. of India कर्मचारी विभाग Ministry of Labour & Employment कर्मचारी विभाग Directorate-General of Mines Safety		
NO. 430874 NZ Ajmer Region Perm 2023 255469 कार्यालय का पता : अना सागर तिक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दुरभाष संख्या : 0145-2425537		Ajmer, Date: 28/06/2023

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,
 अजमेर क्षेत्र - 2, अजमेर / Ajmer Region - 2, Ajmer.

सेवा में

मैसर्स जय भवानी माइंस एंड मिनरल्स
 किशोरपुरा कार्टजाइट खान (एम एल संख्या 413/2010)
 पावर हाउस, वार्ड नं 07, नीम का थाना,
 जिला सीकर, राजस्थान

विषय : Permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 for use of Heavy Earth Moving Machinery with deep hole blasting at Kishorpura Quartzite Mine (ML No.- 413/2010) belonging to M/s Jai Bhawani Mines and Minerals.

महोदय,

Please refer to your application online no. 255469 dated 09.04.2023 enclosing therewith plan no. KSH/JAIBHAWANI/106(2)B-1/2023, dated: 10.03.2023 (Plate No.2) showing surface features within 300 meters of the leasehold boundary of the mine and surface plan no. KSH/JAIBHAWANI/106(2)B-1/2023 (Plate No.1), dated: 10.03.2023 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act, 1952, I hereby permit you to deploy Heavy Earth Moving Machinery **with deep hole drilling & blasting** in the area bounded by and marked as B-C-D-E-I-J and B and to use Heavy Earth Moving Machinery (HEMM's) only **(without deep hole blasting)** in the area bounded by and marked as A-H-G-F-I-J and A, as shown on plan No. KSH/JAIBHAWANI/106(2)B-1/2023 (Plate No.2), dated: 10.03.2023 at Kishorpura Quartzite Mine (ML No.- 413/2010) belonging to M/s Jai Bhawani Mines and Minerals located near Village- Kishorpura Tehsil- Neem Ka Thana, District Sikar subject to the following conditions being strictly complied with.

1.0 GENERAL:

- 1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
- 1.2 No working shall be made or extended within 45 m of any building/structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.
- 1.3 Recommendations of 11th & 12th National Conferences on Safety in mines shall be strictly complied with.
- 1.4 (a) No deep hole blasting shall be conducted in the area which falls within 300m distance from the surface features including temple not belonging to owner unless a permission under Regulation 164(1B)(a) of the Metalliferous Mines Regulation, 1961 to conduct controlled deep-hole blasting is obtained from this

Directorate.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including temple not belonging to the owner of the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961.

(d) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, temples, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(e) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photocopy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least a Foreman/manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.16 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. The height of benches in

top soil/soft strata shall not be more than 3m and shall be kept adequately supported. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

- i. width at top not less than 1 m,
- ii. width at bottom not less than 2.5 m,
- iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a masonry wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 During every shift, the opencast workings shall be placed under the charge of a person, possessing at least 2nd class Manager's certificate of competency under the provisions of Metalliferous Mine Regulations 1961 and duly authorised under the provisions of Regulation 34(6) of the Metalliferous Mines Regulations, 1961, to look after HEMM operations with deep hole blasting. This governing condition shall stand revoked as soon as the qualified manager ceases to work in the mine. Use of HEMM shall be suspended in the absence of the Manager with aforesaid qualification.

8.2 (i) Adequate number of supervisors including duly qualified Mine Fore Man/mate shall be appointed in each working shift to assist the manager. Manager and Mate shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

- (ii) Deep hole drilling machineries not exceeding 100 mm diameter shall be deployed with not more than two excavators with tippers in the mines.
- (iii) The manager shall not be appointed in any other mine.
- (iv) No ore dressing/handling/processing plant shall be attached with the mine.
- (v) The deep hole drilling and blasting shall be carried out under the personal supervision of the Manager and controlled blasting is not required to be carried out (i.e. no structure exists within the danger zone).
- (vi) Average employment shall not exceed 100 in all in the mine.
- (vii) The total amount of explosives used per day in such workings shall not exceed 500 kg

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

- (a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;
- (b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;
- (c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;
- (d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered

machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM's operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than $3\text{mg}/\text{m}^3$) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall

make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

- (i) efficient warning devices;
- (ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and
- (iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.
- (iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
- (v) a retractable ladder for mounting onto the machine;
- (vi) proper seat belt for operator;
- (vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

- (i) all functions cut-off switch;
- (ii) swing motor brake;
- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone;
- (v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

- (i) approved type of dust prevention or suppression system;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;
- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);
- (xi) no bump circuit

- (xii) tower lock and lock check valve
- (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
- (xiv) disk brake and brake valve and its testing parameters;
- (xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are brought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

- (i) that every warning device is in working order,
- (ii) that it is mechanically sound and in efficient working order, and
- (iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

- 15.9 Before leaving the machine, the operator shall lower the bucket to the ground.
- 15.10 The operator shall not allow any unauthorised person to ride on the machine.
- 16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:
- 16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:
- (i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;
 - (ii) efficient horn;
 - (iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;
 - (iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;
 - (v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in "reverse" position;
 - (vi) side indicator lights;
 - (vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;
 - (viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;
 - (ix) Auto dipping system to reduce glaring on eyes of operator during night operation;
 - (x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;
 - (xi) a substantially strong canopy to cover the driver's/operator's cabin fully;
 - (xii) mechanical steering locking to prevent untoward movement of steering wheel;
 - (xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;
 - (xiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;
 - (xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
 - (xvi) propeller shaft guard;
 - (xvii) proximity warning device;
 - (xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;
 - (xix) approved type and factory fitted fire suppression system;
 - (xx) Battery cut-off switch to reduce chance of fire; and
 - (xxi) Load indicator and recorder to prevent overloading.
- 16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.
- 16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.
- 16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.
- 16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.
- 16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.
- 16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.
- 16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.
- 16.8 No vehicle shall be loaded/unloaded on gradient.
- 16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.
- 16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.
- 16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all

trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that brakes and steering system are in proper working order;
- (ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;
- (iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;
- (iv) that side indicator lights are in working order; and
- (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 Duties of Mechanics, Fitters or Engineers:

(a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details:

(i) That the brakes and the warning devices are in working order;

(ii) If the vehicle or machine is required to work after day light hours that the lights are in working order.

(iii) He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

19.0 Duties of manager: It shall be the duty of the manager:

a) to ensure compliance with the aforesaid precautions.

b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places;

c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing, curve and turning points etc.

d) To designate the persons authorized to ride on trucks;

e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running.

f) To countersign entries in books and records to be maintained in pursuance of these precautions;

g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

20.0 TESTING OF BRAKES:

20.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

20.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

20.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

21.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

21.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

22.0 CODE OF SAFE WORK PRACTICES:

22.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a

language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

22.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dumpmen, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

22.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

23.0 Drilling and blasting of deep holes:

A. General:

23.1 Operations connected with Drilling, Charging, Stemming and Blasting of deep holes shall be placed under overall charge of Foreman, holding at least a foreman's certificate of competency granted under the Metalliferous Mines Regulations, 1961.

23.2 Notwithstanding anything contained in the Metalliferous Mines Regulations, 1961, preparation of charges, charging and stemming of holes shall be carried out under the personal supervision of a mine Foreman.

23.3 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose.

B. Drilling of Deep Holes:

23.4 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every deep hole to be drilled shall be distinctly marked by the blasting foreman, so as to be readily seen by the drillers. No person shall be permitted to remain within a radius of 20 meters or within 60 m on the same bench where charging of holes with explosives is being carried out.

23.5 No drilling shall be commenced in an area where shots have been fired, until the blaster/ blasting foreman has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

23.6 Drilling and charging of deep holes shall not be carried out in the same area at the same time.

23.7 Burden and spacing shall be suitably adjusted to ensure proper fragmentation, effective utilization of explosive energy and throw of debris/mineral do not exceed 10.0 m.

24.0 Transport of explosives:

24.1 Where explosives are transported in bulk for deep hole blasting the following precautions shall be taken: -

(1) Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. The explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

(2)(a) No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector provided that a Jeep or Land Rover may be used for the transport of detonators from magazines to 'priming stations' subject to the following conditions: -

- i. Not more than 200 detonators are transported in a vehicle at a time;
- ii. the detonators are packed suitably in a wooden box

- iii. The wooden box containing detonators is placed inside an outer metal case of construction approved by the Chief Inspector;
- iv. The outer metal case shall be suitably bolted to the floor of the vehicle or otherwise fixed in a wooden frame so that the container does not move about while the vehicle is in motion;
- v. No person shall ride on the rear portion of the vehicle.
- (b) Every vehicle used for transport of explosive shall be marked or placarded, on both sides and ends, with the word EXPLOSIVE in red letters not less than 25 centimeters high on a white background.
- (c) Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.
- (3)(a) The vehicle used for the transport of explosives shall not be overloaded and in no case shall explosive cases be piled higher than the sides of its body.
- (b) Explosives and detonators shall not be transported in the same vehicle at the same time.
- (4)(a) No person other than the driver and his helper (not below 18 years of age) shall ride on a mechanically propelled vehicle used for the transport of explosives.
- (b) A vehicle loaded with explosives shall not be left unattended.
- (c) The engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.
- (d) A vehicle loaded with explosives shall not be driven at a speed exceeding 25 Km/hr.
- (e) A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.
- (f) A vehicle transporting explosives shall not be refuelled except in emergencies and then only when its engine is stopped and other precautions taken to prevent accidents.
- (g) No trailer shall be attached to a vehicle transporting explosives.
- (5)(a) Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:
- i. Fire extinguishers are filled and in place;
 - ii. The electric wiring is well-insulated and firmly secured;
 - iii. The chassis, engine and body are clean and free from surplus oil and grease;
 - iv. The fuel tank and feed line are not leaking; and
 - v. Lights, brakes and steering mechanism are in good working order.
- (b) All report of every inspection made under sub-clause (a) shall be signed and dated by competent person making the inspection.
- (6) All operations connected with the transport of explosives shall be conducted with the personal supervision of a Foreman solely placed in charge of blasting operations at the mine.
- (7) The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.
- #### 24.2 Charging of Deep Holes:
- (1) General precautions and rules regarding handling of explosives shall be observed by the blasting crew. Only such minimum number of person shall be allowed to remain at the charging site as are required during charging operations and firing of shot holes.
- (2) The entire area where charging of explosives is to be done shall be demarcated by suitable flags and effectively guarded to prevent unauthorized entry of persons or plying of other vehicles.
- (3) Smoking, naked light or open flames shall not be allowed within 300 m of the area where charging of explosives is being carried on.
- (4) The holes shall be charged (and fired) as soon as possible after the explosive is transported to the site of blasting.
- (5) Explosive cartridges shall not be slit or deformed. Adequate amount of cap sensitive explosive shall be used with non cap sensitive explosive charge to ensure complete detonation of the explosive charge.
- (6) Explosives shall be delivered/charged first into the hole farthest from the 'Priming Station', so as to avoid persons walking among piles of explosives and charged holes.
- (7) Not more than one hole shall be in process of being charged on any face at any point of time.
- (8) All operations connected with charging, stemming and making connections shall be done while standing on the solid ground that is to stay, on the side of holes away from the quarry face.
- (9) The cartridges of explosives shall be lowered carefully into the shot holes, so as to avoid sticking of cartridges in the shot holes, thereby causing air space(s) in the explosive column. After charging such hole with explosives, the length of the uncharged/remaining portion of the hole shall be measured to confirm that

the cartridges are in close contact with each other and there is no air gap between the explosive column. In case, the length of uncharged portion of the hole is not as per calculation, thereby indicating the presence of air space, attempt may be made to push down the charge in case of slurry explosives only. The remaining hole shall then be stemmed with moist sand/aggregate of suitable size before blasting the shot holes.

(10) Explosive charge shall not be allowed to sleep over in holes unless express permission in writing to the effect is obtained.

25.0 Precautions during Firing:

25.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

25.2 Shots shall not be fired in crushed, broken or fractured ground.

25.3 As far as practicable, deep holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

25.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

25.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

25.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

25.7 During the approach and progress of an electric storm the following precautions shall be taken:

(a) No explosive, particularly detonators shall be handled;

(b) If charging operations have been commenced, the work shall be discontinued until the storm has passed;

(c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate;

(d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

25.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

25.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

25.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture.

(b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

25.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives.

(b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.

(c) The vans shall be kept in isolated locations while loaded.

(d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives.

(e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

25.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

25.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

25.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

25.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

26.0 MISCELLANEOUS:

26.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

26.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines

Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

26.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

26.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

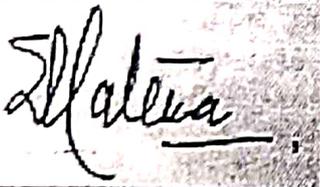
26.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

26.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

26.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

26.8 This permissions pecifying conditions governing to use of Heavy Earth Moving Machinery in conjunction with deep hole blasting shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

Yours Sincerely



(इनुमुला सत्यनारायण)

खान सुरक्षा निदेशक - अजमेर क्षेत्र 2

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भारत सरकार
Govt of India
श्रम एवं रक्षा विभाग
Ministry of Labour & Employment
सुरक्षा महाविभाग
Directorate-General of Mines Safety



NO: 43249631|NWZ|Ajmer Region 2|Perm|2024|270199

Date: 11/12/2024

सेवा में,

श्री बिपिन कुमार शर्मा,

खान प्रबंधक (द्वितीय श्रेणी प्रमाण पत्र संख्या SMR-E/8789)

किशोरपुरा कार्टजाइट खान (एम एल संख्या 413/2010) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स

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पाटन मेसनरी स्टोन खान (एम एल संख्या 07/2022) मालिक: मैसर्स गिरिराज माइन्स

पता: गाँव- किशोरपुरा/पाटन, तहसील- पाटन,

जिला- नीम का थाना, राजस्थान

विषय: धातुत्पादक खन विनियम 1961 के विनियम 34(4) एवं 34(6) के अंतर्गत एक से अधिक खदानों पर खान प्रबंधक अनुज्ञा पत्र की स्वीकृति के संबंध में।

महोदय,

उपरोक्त विषय पर आपके ऑनलाईन आवेदन संख्या 270199 दिनांक 13.11.2024 व ऑफलाईन दस्तावेज में दिये गए तथ्यों साथ संलग्न कम्पोजीट माईन सरफेस प्लान संख्या NEEMKATHANA/34(4)&(6)2024, दिनांक: 15.08.2024 के अनुसार आपके आवेदन पर विचार किया गया।

मुख्य खान निरीक्षक (वर्तमान खान सुरक्षा महानिदेशक) को धातुत्पादक खान विनियम 1961 के विनियम 34(4) & 34(6) के अंतर्गत दिये गए अधिकारों और मुख्य खान निरीक्षक (वर्तमान खान सुरक्षा महानिदेशक) द्वारा अधिनियम 1952 की धारा 6(1) के अंतर्गत मुझे दिये गए प्राधिकरण के तहत मैं श्री बिपिन कुमार शर्मा, द्वितीय श्रेणी प्रबंधक प्रमाण पत्र धारक को (1) किशोरपुरा कार्टजाइट खान (एम एल संख्या 413/2010, LIN- 2800266298) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स, (2) किशोरपुरा कार्टजाइट खान (एम एल संख्या 414/2010, LIN- 2915427910) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स, (3) किशोरपुरा कार्टजाइट खान (एम एल संख्या 415/2010, LIN- 2678434230) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स एवं (4) पाटन मेसनरी स्टोन खान (एम एल संख्या 07/2022, LIN- 2641149375) मालिक: मैसर्स गिरिराज माइन्स, में निम्नलिखित शर्तों पर खान प्रबंधक के रूप में कार्य करने के लिए प्राधिकृत करता हूँ:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine except the above mentioned mines.
2. No working shall be extended to below ground in the mine.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not belonging to owner of the mine without obtaining permission in writing from this Directorate under Regulations 109 of the Metalliferous Mines Regulations, 1961.
4. No blasting shall be conducted within 100m of any dwellings not belonging to the owner of the mine.

No deep hole blasting shall be conducted in the mine without obtaining express permission in writing from this Directorate.

6. No heavy earth moving machinery (HEMM) shall be deployed for digging, excavation and removal of material without obtaining express permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, from this Directorate.
7. Drilling and cutting shall be carried out by drills only if they are provided with wet drilling arrangement or with a device suitable for the purpose to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order.
8. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
9. Average daily employment shall not exceed 100 persons in the mine.
10. Daily personal supervision shall be exercised by the manager at mine.
11. No workings in the mine shall be carried out beyond daylight hours.
12. No ore dressing/handling/processing plant is attached with the mines.
13. Adequate number of qualified Mining Mates shall be appointed in the every shift of mine. Separate Mining Mate shall be appointed for each mine for supervision of the mine workings.
14. In absence of the mining mate, mining activities shall be carried out under the personnel supervision of the manager in any one of the mine.
15. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under. All the contraventions stipulated in any contravention letter/ prohibitory order/ improvement notice issued from this Directorate under the provisions of The Mines Act, 1952 and of the regulations, rules, and orders made there under shall be strictly complied with.
16. Mine Management shall also ensure the following:
 - i. Conduct of Initial and Periodical medical examination of every person employed in the mine in accordance to Rule 29B of the Mines Rules, 1955.
 - ii. Issue of photo identity card to every person employed in the mine shall be done in accordance to Rule 77-A of the Mines Rules, 1955.
 - iii. Form A and D registers shall be maintained in accordance to Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No.01 of 2017.
17. The manager shall not allow any person for employment in the mine unless such persons have been imparted initial/refresher vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
18. Mine workings shall not extend within 7.5 m of common boundary between the said mines without obtaining permission from this Directorate as required under the Regulation 111(3) of the Metalliferous Mines Regulation, 1961. The workings within 7.5 m of common boundary shall be stopped forthwith and protective works shall be constructed.
19. Every competent person in the mine shall be provided with authorization by the manager of the mine, for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
20. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.

As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose ages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the P.E.S.O also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Foreman he shall also maintain his respective daily report in addition to Blaster's daily report.

22. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through DGMS Portal http://accident-statistics.dgms.gov.in/Login/ESLogin_and_ShramSuvidha_Portal <https://return.shramsuvudha.gov.in/>.

23. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website- dgms.gov.in.

24. This authorization shall remain valid up to the date as mentioned below and stands cancelled as soon as the person to whom it is granted leaves the service at mine under reference. As per Sub Regulation (8)(a)(iii) of Regulation 34 of the Metalliferous Mines Regulations, 1961, no manager shall vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office and under intimation to this Directorate.

25. The Mine shall not be worked in absence of Manager. One mine shall be worked at a time in the presence of the manager.

26. Where by reason of absence or for any other reason, the manager is unable to exercise daily personal supervision, a person holding a valid Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7)(a)(i) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region-2, etc.

27. If at any time any of the condition subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.

28. Notwithstanding anything, this authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 34(6) & 34(4) of the Metalliferous Mines Regulations, 1961 only, without prejudice to any other provisions of law that may be or may become applicable at any time including any restrictions/objections imposed by any Govt. Authority. This authorization supersedes all the previous permission issued under Regulation 34(6)/ 34(4) of the Metalliferous Mines Regulations, 1961.

29. This authorization shall remain valid till the validity of the concerned certificate of the manager unless the concerned manager's certificate is revalidated.

30. A hard copy of this permission shall always be kept in the office of the Manager of the mine for reference and strict compliance.

31. This Authorization is subject to any order or direction from any Court of the competent jurisdiction.

32. This Authorization is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

33. This Authorization supersedes any authorization issued earlier to the above-mentioned mines under Regulation 34(6) & 34(4) or 34(6) of the Metalliferous Mines Regulations, 1961

This authorization shall remain valid for a period of one year from the issue of this letter OR the validity of the mining leases under reference, whichever is earlier.

भवदीय



(इनुमुला सत्यनारायण)

खान सुरक्षा निदेशक / Director of Mines Safety.

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

कामोलय - सहायक खान आभियन्ता, खान एवं भू विज्ञान विभाग जीवायाम

श्री
मैका रिपोर्ट

— x — x —

आज दिनांक 23/09/2025 को श्रीमान सहायक खान आभियन्ता के आदेश पर फोटो सरवअ/ नीम / विविध / 2005 / 1684-1686 दिनांक 11.9.2025 विषय:- माननीय राष्ट्रीय हरित प्राधिकरण सेंट्रल जॉन ऑफिस में विद्यार्थीन श्रीमती पल्लवीकंठन कंस अ 106/2025 माला राम गुर्जर को हस्तागत करना और ऑफ राजस्थान पब्लिशिंग के माध्यम से के लेख में खत पर, मैसर्स जय माकनी माइन्स पब्लिशिंग मिमरल M.L. - 413/2010 नि. राज किशोरपुरा तह. पाटा का मैका निरीक्षण किया गया। वस्तु निरीक्षण खत पर है क्षेत्र में खत कार्य बंद पाया गया सुन्धता पर एकर सीमाका पील्ड वीन हुए पाये गये एकर खत पर है क्षेत्र में दो बन्धन बनी हुई है।

श्री
मैका रिपोर्ट श्रीमान जी के से प्रस्तुत है।

Vijay Singh
विजयसिंह
लखन

भारत सरकार Govt. of India कर्मचारी विभाग Ministry of Labour & Employment कर्मचारी विभाग Directorate-General of Mines Safety		
NO. 430874 NZ Ajmer Region Perm 2023 255469 कार्यालय का पता: अना सागर तिक रोड, अजमेर, राजस्थान, पिन 305001, ई-मेल : dgmsajr1@gmail.com, दुरभाष संख्या : 0145-2425537		Ajmer, Date: 28/06/2023

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,
 अजमेर क्षेत्र - 2, अजमेर / Ajmer Region - 2, Ajmer.

सेवा में

मैसर्स जय भवानी माइंस एंड मिनरल्स
 किशोरपुरा कार्टजाइट खान (एम एल संख्या 413/2010)
 पावर हाउस, वार्ड नं 07, नीम का थाना,
 जिला सीकर, राजस्थान

विषय : Permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 for use of Heavy Earth Moving Machinery with deep hole blasting at Kishorpura Quartzite Mine (ML No.- 413/2010) belonging to M/s Jai Bhawani Mines and Minerals.

महोदय,

Please refer to your application online no. 255469 dated 09.04.2023 enclosing therewith plan no. KSH/JAIBHAWANI/106(2)B-1/2023, dated: 10.03.2023 (Plate No.2) showing surface features within 300 meters of the leasehold boundary of the mine and surface plan no. KSH/JAIBHAWANI/106(2)B-1/2023 (Plate No.1), dated: 10.03.2023 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act, 1952, I hereby permit you to deploy Heavy Earth Moving Machinery **with deep hole drilling & blasting** in the area bounded by and marked as B-C-D-E-I-J and B and to use Heavy Earth Moving Machinery (HEMM's) only **(without deep hole blasting)** in the area bounded by and marked as A-H-G-F-I-J and A, as shown on plan No. KSH/JAIBHAWANI/106(2)B-1/2023 (Plate No.2), dated: 10.03.2023 at Kishorpura Quartzite Mine (ML No.- 413/2010) belonging to M/s Jai Bhawani Mines and Minerals located near Village- Kishorpura Tehsil- Neem Ka Thana, District Sikar subject to the following conditions being strictly complied with.

1.0 GENERAL:

- 1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
- 1.2 No working shall be made or extended within 45 m of any building/structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.
- 1.3 Recommendations of 11th & 12th National Conferences on Safety in mines shall be strictly complied with.
- 1.4 (a) No deep hole blasting shall be conducted in the area which falls within 300m distance from the surface features including temple not belonging to owner unless a permission under Regulation 164(1B)(a) of the Metalliferous Mines Regulation, 1961 to conduct controlled deep-hole blasting is obtained from this

Directorate.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including temple not belonging to the owner of the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961.

(d) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, temples, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(e) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photocopy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least a Foreman/manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.16 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. The height of benches in

top soil/soft strata shall not be more than 3m and shall be kept adequately supported. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

- i. width at top not less than 1 m,
- ii. width at bottom not less than 2.5 m,
- iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a masonry wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 During every shift, the opencast workings shall be placed under the charge of a person, possessing at least 2nd class Manager's certificate of competency under the provisions of Metalliferous Mine Regulations 1961 and duly authorised under the provisions of Regulation 34(6) of the Metalliferous Mines Regulations, 1961, to look after HEMM operations with deep hole blasting. This governing condition shall stand revoked as soon as the qualified manager ceases to work in the mine. Use of HEMM shall be suspended in the absence of the Manager with aforesaid qualification.

8.2 (i) Adequate number of supervisors including duly qualified Mine Fore Man/mate shall be appointed in each working shift to assist the manager. Manager and Mate shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

- (ii) Deep hole drilling machineries not exceeding 100 mm diameter shall be deployed with not more than two excavators with tippers in the mines.
- (iii) The manager shall not be appointed in any other mine.
- (iv) No ore dressing/handling/processing plant shall be attached with the mine.
- (v) The deep hole drilling and blasting shall be carried out under the personal supervision of the Manager and controlled blasting is not required to be carried out (i.e. no structure exists within the danger zone).
- (vi) Average employment shall not exceed 100 in all in the mine.
- (vii) The total amount of explosives used per day in such workings shall not exceed 500 kg

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

- (a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;
- (b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;
- (c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;
- (d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered

machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM's operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than $3\text{mg}/\text{m}^3$) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall

make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

- (i) efficient warning devices;
- (ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and
- (iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.
- (iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
- (v) a retractable ladder for mounting onto the machine;
- (vi) proper seat belt for operator;
- (vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

- (i) all functions cut-off switch;
- (ii) swing motor brake;
- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone;
- (v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

- (i) approved type of dust prevention or suppression system;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;
- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);
- (xi) no bump circuit

- (xii) tower lock and lock check valve
- (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
- (xiv) disk brake and brake valve and its testing parameters;
- (xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are brought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

- (i) that every warning device is in working order,
- (ii) that it is mechanically sound and in efficient working order, and
- (iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

- 15.9 Before leaving the machine, the operator shall lower the bucket to the ground.
- 15.10 The operator shall not allow any unauthorised person to ride on the machine.
- 16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:
- 16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:
- (i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;
 - (ii) efficient horn;
 - (iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;
 - (iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;
 - (v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in "reverse" position;
 - (vi) side indicator lights;
 - (vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;
 - (viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;
 - (ix) Auto dipping system to reduce glaring on eyes of operator during night operation;
 - (x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;
 - (xi) a substantially strong canopy to cover the driver's/operator's cabin fully;
 - (xii) mechanical steering locking to prevent untoward movement of steering wheel;
 - (xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;
 - (xiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;
 - (xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
 - (xvi) propeller shaft guard;
 - (xvii) proximity warning device;
 - (xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;
 - (xix) approved type and factory fitted fire suppression system;
 - (xx) Battery cut-off switch to reduce chance of fire; and
 - (xxi) Load indicator and recorder to prevent overloading.
- 16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.
- 16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.
- 16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.
- 16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.
- 16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.
- 16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.
- 16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.
- 16.8 No vehicle shall be loaded/unloaded on gradient.
- 16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.
- 16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.
- 16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all

trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads. 106

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that brakes and steering system are in proper working order;
- (ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;
- (iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;
- (iv) that side indicator lights are in working order; and
- (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 Duties of Mechanics, Fitters or Engineers:

(a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details:

(i) That the brakes and the warning devices are in working order;

(ii) If the vehicle or machine is required to work after day light hours that the lights are in working order.

(iii) He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

19.0 Duties of manager: It shall be the duty of the manager:

a) to ensure compliance with the aforesaid precautions.

b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places;

c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing, curve and turning points etc.

d) To designate the persons authorized to ride on trucks;

e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running.

f) To countersign entries in books and records to be maintained in pursuance of these precautions;

g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

20.0 TESTING OF BRAKES:

20.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

20.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

20.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

21.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

21.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

22.0 CODE OF SAFE WORK PRACTICES:

22.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a

language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

22.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dumpmen, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

22.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

23.0 Drilling and blasting of deep holes:

A. General:

23.1 Operations connected with Drilling, Charging, Stemming and Blasting of deep holes shall be placed under overall charge of Foreman, holding at least a foreman's certificate of competency granted under the Metalliferous Mines Regulations, 1961.

23.2 Notwithstanding anything contained in the Metalliferous Mines Regulations, 1961, preparation of charges, charging and stemming of holes shall be carried out under the personal supervision of a mine Foreman.

23.3 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound pagged register kept for the purpose.

B. Drilling of Deep Holes:

23.4 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every deep hole to be drilled shall be distinctly marked by the blasting foreman, so as to be readily seen by the drillers. No person shall be permitted to remain within a radius of 20 meters or within 60 m on the same bench where charging of holes with explosives is being carried out.

23.5 No drilling shall be commenced in an area where shots have been fired, until the blaster/ blasting foreman has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

23.6 Drilling and charging of deep holes shall not be carried out in the same area at the same time.

23.7 Burden and spacing shall be suitably adjusted to ensure proper fragmentation, effective utilization of explosive energy and throw of debris/mineral do not exceed 10.0 m.

24.0 Transport of explosives:

24.1 Where explosives are transported in bulk for deep hole blasting the following precautions shall be taken: -

(1) Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. The explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

(2)(a) No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector provided that a Jeep or Land Rover may be used for the transport of detonators from magazines to 'priming stations' subject to the following conditions: -

- i. Not more than 200 detonators are transported in a vehicle at a time;
- ii. the detonators are packed suitably in a wooden box

- iii. The wooden box containing detonators is placed inside an outer metal case of construction approved by the Chief Inspector;
- iv. The outer metal case shall be suitably bolted to the floor of the vehicle or otherwise fixed in a wooden frame so that the container does not move about while the vehicle is in motion;
- v. No person shall ride on the rear portion of the vehicle.
- (b) Every vehicle used for transport of explosive shall be marked or placarded, on both sides and ends, with the word EXPLOSIVE in red letters not less than 25 centimeters high on a white background.
- (c) Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.
- (3)(a) The vehicle used for the transport of explosives shall not be overloaded and in no case shall explosive cases be piled higher than the sides of its body.
- (b) Explosives and detonators shall not be transported in the same vehicle at the same time.
- (4)(a) No person other than the driver and his helper (not below 18 years of age) shall ride on a mechanically propelled vehicle used for the transport of explosives.
- (b) A vehicle loaded with explosives shall not be left unattended.
- (c) The engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.
- (d) A vehicle loaded with explosives shall not be driven at a speed exceeding 25 Km/hr.
- (e) A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.
- (f) A vehicle transporting explosives shall not be refuelled except in emergencies and then only when its engine is stopped and other precautions taken to prevent accidents.
- (g) No trailer shall be attached to a vehicle transporting explosives.
- (5)(a) Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:
- i. Fire extinguishers are filled and in place;
 - ii. The electric wiring is well-insulated and firmly secured;
 - iii. The chassis, engine and body are clean and free from surplus oil and grease;
 - iv. The fuel tank and feed line are not leaking; and
 - v. Lights, brakes and steering mechanism are in good working order.
- (b) All report of every inspection made under sub-clause (a) shall be signed and dated by competent person making the inspection.
- (6) All operations connected with the transport of explosives shall be conducted with the personal supervision of a Foreman solely placed in charge of blasting operations at the mine.
- (7) The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.
- #### 24.2 Charging of Deep Holes:
- (1) General precautions and rules regarding handling of explosives shall be observed by the blasting crew. Only such minimum number of person shall be allowed to remain at the charging site as are required during charging operations and firing of shot holes.
- (2) The entire area where charging of explosives is to be done shall be demarcated by suitable flags and effectively guarded to prevent unauthorized entry of persons or plying of other vehicles.
- (3) Smoking, naked light or open flames shall not be allowed within 300 m of the area where charging of explosives is being carried on.
- (4) The holes shall be charged (and fired) as soon as possible after the explosive is transported to the site of blasting.
- (5) Explosive cartridges shall not be slit or deformed. Adequate amount of cap sensitive explosive shall be used with non cap sensitive explosive charge to ensure complete detonation of the explosive charge.
- (6) Explosives shall be delivered/charged first into the hole farthest from the 'Priming Station', so as to avoid persons walking among piles of explosives and charged holes.
- (7) Not more than one hole shall be in process of being charged on any face at any point of time.
- (8) All operations connected with charging, stemming and making connections shall be done while standing on the solid ground that is to stay, on the side of holes away from the quarry face.
- (9) The cartridges of explosives shall be lowered carefully into the shot holes, so as to avoid sticking of cartridges in the shot holes, thereby causing air space(s) in the explosive column. After charging such hole with explosives, the length of the uncharged/remaining portion of the hole shall be measured to confirm that

the cartridges are in close contact with each other and there is no air gap between the explosive column. In case, the length of uncharged portion of the hole is not as per calculation, thereby indicating the presence of air space, attempt may be made to push down the charge in case of slurry explosives only. The remaining hole shall then be stemmed with moist sand/aggregate of suitable size before blasting the shot holes.

(10) Explosive charge shall not be allowed to sleep over in holes unless express permission in writing to the effect is obtained.

25.0 Precautions during Firing:

25.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

25.2 Shots shall not be fired in crushed, broken or fractured ground.

25.3 As far as practicable, deep holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

25.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

25.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

25.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

25.7 During the approach and progress of an electric storm the following precautions shall be taken:

(a) No explosive, particularly detonators shall be handled;

(b) If charging operations have been commenced, the work shall be discontinued until the storm has passed;

(c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate;

(d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

25.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

25.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

25.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture.

(b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

25.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives.

(b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.

(c) The vans shall be kept in isolated locations while loaded.

(d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives.

(e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

25.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

25.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

25.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

25.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

26.0 MISCELLANEOUS:

26.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

26.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines

Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

26.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

26.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

26.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

26.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

26.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

26.8 This permissions pecifying conditions governing to use of Heavy Earth Moving Machinery in conjunction with deep hole blasting shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

Yours Sincerely



(इनुमुला सत्यनारायण)

खान सुरक्षा निदेशक - अजमेर क्षेत्र 2

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भारत सरकार
Govt of India
श्रम एवं रोजगार विभाग
Ministry of Labour & Employment
सुरक्षा एवं स्वास्थ्य विभाग
Directorate-General of Mines Safety



NO: 43249631|NWZ|Ajmer Region 2|Perm|2024|270199

Date: 11/12/2024

सेवा में,

श्री बिपिन कुमार शर्मा,

खान प्रबंधक (द्वितीय श्रेणी प्रमाण पत्र संख्या SMR-E/8789)

किशोरपुरा कार्टजाइट खान (एम एल संख्या 413/2010) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स

किशोरपुरा कार्टजाइट खान (एम एल संख्या 414/2010) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स

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पाटन मेसनरी स्टोन खान (एम एल संख्या 07/2022) मालिक: मैसर्स गिरिराज माइन्स

पता: गाँव- किशोरपुरा/पाटन, तहसील- पाटन,

जिला- नीम का थाना, राजस्थान

विषय: धातुत्पादक खन विनियम 1961 के विनियम 34(4) एवं 34(6) के अंतर्गत एक से अधिक खदानों पर खान प्रबंधक अनुज्ञा पत्र की स्वीकृति के संबंध में।

महोदय,

उपरोक्त विषय पर आपके ऑनलाईन आवेदन संख्या 270199 दिनांक 13.11.2024 व ऑफलाईन दस्तावेज में दिये गए तथ्यों साथ संलग्न कम्पोजीट माईन सरफेस प्लान संख्या NEEMKATHANA/34(4)&(6)2024, दिनांक: 15.08.2024 के अनुसार आपके आवेदन पर विचार किया गया।

मुख्य खान निरीक्षक (वर्तमान खान सुरक्षा महानिदेशक) को धातुत्पादक खान विनियम 1961 के विनियम 34(4) & 34(6) के अंतर्गत दिये गए अधिकारों और मुख्य खान निरीक्षक (वर्तमान खान सुरक्षा महानिदेशक) द्वारा अधिनियम 1952 की धारा 6(1) के अंतर्गत मुझे दिये गए प्राधिकरण के तहत मैं श्री बिपिन कुमार शर्मा, द्वितीय श्रेणी प्रबंधक प्रमाण पत्र धारक को (1) किशोरपुरा कार्टजाइट खान (एम एल संख्या 413/2010, LIN- 2800266298) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स, (2) किशोरपुरा कार्टजाइट खान (एम एल संख्या 414/2010, LIN- 2915427910) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स, (3) किशोरपुरा कार्टजाइट खान (एम एल संख्या 415/2010, LIN- 2678434230) मालिक: मैसर्स जय भवानी माइंस एंड मिनरल्स एवं (4) पाटन मेसनरी स्टोन खान (एम एल संख्या 07/2022, LIN- 2641149375) मालिक: मैसर्स गिरिराज माइन्स, में निम्नलिखित शर्तों पर खान प्रबंधक के रूप में कार्य करने के लिए प्राधिकृत करता हूँ:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine except the above mentioned mines.
2. No working shall be extended to below ground in the mine.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not belonging to owner of the mine without obtaining permission in writing from this Directorate under Regulations 109 of the Metalliferous Mines Regulations, 1961.
4. No blasting shall be conducted within 100m of any dwellings not belonging to the owner of the mine.

13
No deep hole blasting shall be conducted in the mine without obtaining express permission in writing from this Directorate.

6. No heavy earth moving machinery (HEMM) shall be deployed for digging, excavation and removal of material without obtaining express permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, from this Directorate.
7. Drilling and cutting shall be carried out by drills only if they are provided with wet drilling arrangement or with a device suitable for the purpose to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order.
8. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
9. Average daily employment shall not exceed 100 persons in the mine.
10. Daily personal supervision shall be exercised by the manager at mine.
11. No workings in the mine shall be carried out beyond daylight hours.
12. No ore dressing/handling/processing plant is attached with the mines.
13. Adequate number of qualified Mining Mates shall be appointed in the every shift of mine. Separate Mining Mate shall be appointed for each mine for supervision of the mine workings.
14. In absence of the mining mate, mining activities shall be carried out under the personnel supervision of the manager in any one of the mine.
15. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under. All the contraventions stipulated in any contravention letter/ prohibitory order/ improvement notice issued from this Directorate under the provisions of The Mines Act, 1952 and of the regulations, rules, and orders made there under shall be strictly complied with.
16. Mine Management shall also ensure the following:
 - i. Conduct of Initial and Periodical medical examination of every person employed in the mine in accordance to Rule 29B of the Mines Rules, 1955.
 - ii. Issue of photo identity card to every person employed in the mine shall be done in accordance to Rule 77-A of the Mines Rules, 1955.
 - iii. Form A and D registers shall be maintained in accordance to Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No.01 of 2017.
17. The manager shall not allow any person for employment in the mine unless such persons have been imparted initial/refresher vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
18. Mine workings shall not extend within 7.5 m of common boundary between the said mines without obtaining permission from this Directorate as required under the Regulation 111(3) of the Metalliferous Mines Regulation, 1961. The workings within 7.5 m of common boundary shall be stopped forthwith and protective works shall be constructed.
19. Every competent person in the mine shall be provided with authorization by the manager of the mine, for which he has been employed, along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
20. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.

As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose ages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the P.E.S.O also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Foreman he shall also maintain his respective daily report in addition to Blaster's daily report.

22. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through DGMS Portal http://accident-statistics.dgms.gov.in/Login/ESLogin_and_ShramSuvudha_Portal <https://return.shramsuvudha.gov.in/>.

23. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website- dgms.gov.in.

24. This authorization shall remain valid up to the date as mentioned below and stands cancelled as soon as the person to whom it is granted leaves the service at mine under reference. As per Sub Regulation (8)(a)(iii) of Regulation 34 of the Metalliferous Mines Regulations, 1961, no manager shall vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office and under intimation to this Directorate.

25. The Mine shall not be worked in absence of Manager. One mine shall be worked at a time in the presence of the manager.

26. Where by reason of absence or for any other reason, the manager is unable to exercise daily personal supervision, a person holding a valid Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7)(a)(i) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region-2, etc.

27. If at any time any of the condition subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.

28. Notwithstanding anything, this authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 34(6) & 34(4) of the Metalliferous Mines Regulations, 1961 only, without prejudice to any other provisions of law that may be or may become applicable at any time including any restrictions/objections imposed by any Govt. Authority. This authorization supersedes all the previous permission issued under Regulation 34(6)/ 34(4) of the Metalliferous Mines Regulations, 1961.

29. This authorization shall remain valid till the validity of the concerned certificate of the manager unless the concerned manager's certificate is revalidated.

30. A hard copy of this permission shall always be kept in the office of the Manager of the mine for reference and strict compliance.

31. This Authorization is subject to any order or direction from any Court of the competent jurisdiction.

32. This Authorization is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

33. This Authorization supersedes any authorization issued earlier to the above-mentioned mines under Regulation 34(6) & 34(4) or 34(6) of the Metalliferous Mines Regulations, 1961

This authorization shall remain valid for a period of one year from the issue of this letter OR till the validity of the mining leases under reference, whichever is earlier.

भवदीय



(इनुमुला सत्यनारायण)

खान सुरक्षा निदेशक / Director of Mines Safety.

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer

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मौका निरीक्षण रिपोर्ट

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आज दिनांक - 16/5/2014 को निम्न हस्ताक्षरकर्ताओं द्वारा
क्षेत्रीय स्तरीय अभियन्ता महोदय के निर्देशानुसार खनन पट्टा क्षेत्र
विशेष पुरा में स्वीकृत खनन पट्टा संख्या - 413/10 वाले खनिज
Quartzite पट्टाधारी श्री देवराजसिंह मिश्र ग्राम - विशेपुरा
तहसील मीरजापूर जिला - सीकर का निरीक्षण किया गया।

निरीक्षण का विवरण इस प्रकार है -

1. मौके पर खनन पट्टे से संबंधित सूचना का बोर्ड लगा हुआ पाया गया।
2. खनन पट्टे के सीमा स्तम्भ स्थापित नहीं पाये गये।
3. खनन पट्टा क्षेत्र पर खनन पट्टे से संबंधित मौके पर कोई रिकार्ड नहीं मिला।
4. खनन कार्य वैज्ञानिक विधि नहीं किया जा रहा है।
5. खनन कार्य तकनीकी कर्मचारी की उपस्थिति में नहीं किया जा रहा है।
6. प्रदूषण नियंत्रण अंडल की शर्तों की पालना नहीं की जा रही है।
7. स्वीकृत खनन पट्टा क्षेत्र के बाहर किये गये अर्बेच खनन पिट का सर्वे मौके पर GPS-72M व फीते से किया गया जिसका नजरीमा नक्शा संलग्न है। सर्वे का गणना इस प्रकार है -

$$\text{अर्बेच खनन पिट का क्षेत्रफल} = 373.54 \text{ मी}^2$$

$$\text{औसतन गहराई} = \text{लगभग} = 9 \text{ मी}$$

$$\text{आयतन} = 373.54 \text{ मी}^2 \times 9 \text{ मी} = 3361.86 \text{ मी}^3$$

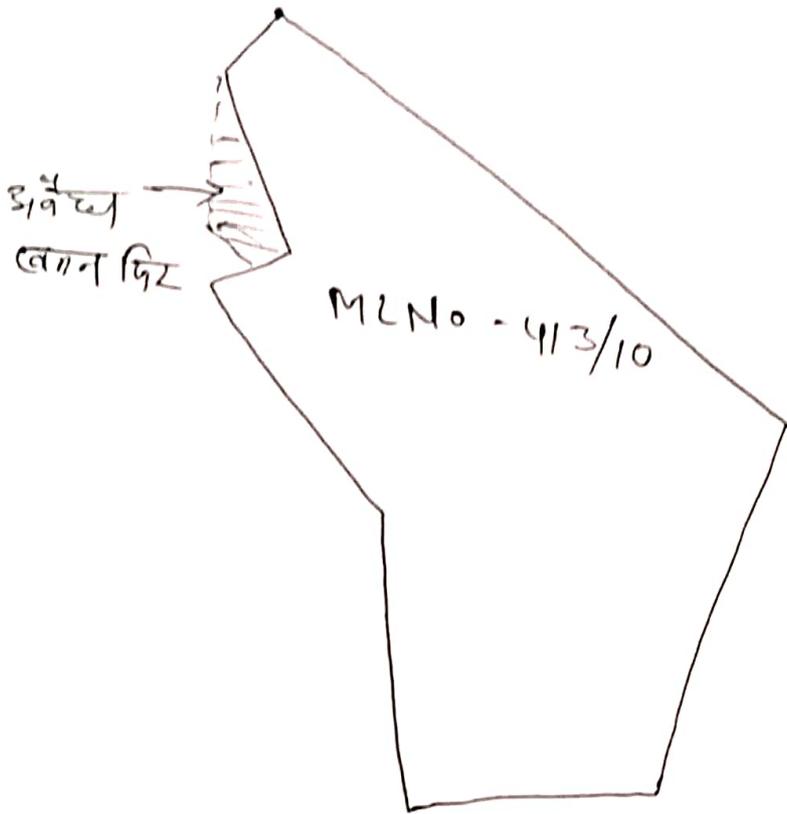
निकाले गये खनिज Quartzite की मात्रा =

$$= 3361.86 \text{ मी}^3 \times 1.4 (\text{घनत्व}) = 4706.60 \text{ टन लगभग}$$

इस प्रकार स्वीडन वन पट्टा ले बाहर फटाफटी
 द्वारा लगभग 4706.60 टन वनियन Quarantine का
 आवश्यक वनन कर निर्गमन किया जाना पाया गया।

Amirul Hishab जिल्दुर्
 1/11/11 MF11

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मजुन
म. 17

Amirul-Hind
M. I

(999)

E-CHALLAN
Government Of Rajasthan
Mines and Geology Department

Valid Upto:- 27/08/2014

Remitter's Copy for Debit Use

GRN:- 2863744

Date:- 28/07/2014 1:35 00 PM

BarCode:-



Office Name:- MINING ENGINEER MINES &

Location:- GEO.DEPTT.SIKAR
SIKAR

Year:- 01/04/2014 TO 31/03/2015

Head : (0853)

Amount ₹

0853-00-102-01-01-Rent Royalty fees etc.

1,144,000.00

Discount ₹ 0.00

Total/Net Amount:- ₹ 1144000 00

Rupees Eleven Lakh Forty Four Thousand Only

Payee Detail

TIN/Actt no /VehicleNo/TaxId/Lease No - 413/10

PAN No.:-

Remitter Name:- DEVRAJ SINGH TEHLAN

Address:- NEAR VILLAGE KISHORPURA, Teh Neem
Ka Thana Sikar- 332718

Remarks:- PENULTY UNDER PROTESSET

1144000

FOR USE IN RECEIVING BANK

Cheque-DD-No.

Bank No:-

Bank S.B.B.J. NEEM-KA-THANA